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Thursday,
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5 Sravana, 1945 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

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NEW DELHI

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RAJYA SABHA

Thursday, the 27th July, 2023/5 Sravana, 1945 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN *in the Chair.*

BIRTHDAY GREETINGS

MR. CHAIRMAN: Birthday Greetings, ...*(Interruptions)*... I take the opportunity to wish birthday greetings to hon. Member of Parliament, Dr. Ameer Yajnik.

DR. AMEE YAJNIK (Gujarat): Thank you, Sir.

MR. CHAIRMAN: She is a Member of this august House since April, 2018. She came to be elected from the State of Gujarat (unopposed). Like many others in this House, as also myself, she comes from the legal fraternity. A Doctorate in Law from Stanford University, Shrimati Yajnik has authored books pertaining to electricity and power sector reforms. Her books, 'Electricity Reforms in India' and 'India's Power Sector Reforms' came to be published by the Institute for International studies at Stanford University. She is a founding Member of All India Federation of Women Lawyers. She has consistently espoused gender justice and advocated legal rights awareness at ground level.

On my own and on your behalf, I wish her a long, healthy and happy life.

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Papers to be laid on the Table.

- I. Notification of the Ministry of Personnel, Public Grievances and Pensions
- II. Report and Accounts (2021-22) of the NRA, New Delhi and related papers

कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री (डा. जितेन्द्र सिंह): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

I. A copy (in English and Hindi) of the Ministry of Personnel, Public Grievances and Pensions (Department of Personnel and Training) Notification No. G.S.R. 487

(E), dated the 6th July, 2023, publishing the All India Services (Death-cum-Retirement Benefits) Rules, 2023, under sub-section (2) of Section 3 of the All India Services Act, 1951.

[Placed in Library. See No. L.T. 9845/17/23]

II. A copy (in English and Hindi) of the First Annual Report and Accounts of the National Recruitment Agency (NRA), New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.

[Placed in Library. See No. L.T. 9705/17/23]

Notification of the Ministry of Environment, Forest and Climate Change

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में राज्य मंत्री (श्री अश्विनी कुमार चौबे): महोदय, मैं राष्ट्रीय राजधानी और निकटवर्ती क्षेत्रों में वायु क्वालिटी प्रबंध आयोग अधिनियम, 2021 की धारा 25 की उप धारा (3) के अधीन राष्ट्रीय राजधानी और निकटवर्ती क्षेत्रों में वायु क्वालिटी प्रबंध आयोग (पराली जलाने पर पर्यावरणीय प्रतिकर का अधिरोपण, संग्रह और उपयोग) नियम, 2023 को प्रकाशित करने वाली पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, अधिसूचना सं.सा.का.नि. 322 (अ), दिनांक 28 अप्रैल, 2023 की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ।

[Placed in Library. See No. L.T. 9757/17/23]

Reports and Accounts (2020-21 and 2021-22) of IBC, New Delhi; CIHTS, Varanasi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRIMATI MEENAKASHI LEKHI): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (i) (a) Annual Report and Accounts of the International Buddhist Confederation (IBC), New Delhi, for the year 2020-21, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Confederation.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 9669/17/23]

- (ii) (a) Annual Report of the Central Institute of Higher Tibetan Studies (CIHTS), Sarnath, Varanasi, Uttar Pradesh, for the year 2021-22.
- (b) Annual Accounts of the Central Institute of Higher Tibetan Studies (CIHTS), Sarnath, Varanasi, Uttar Pradesh, for the year 2021-22, and the Audit Report thereon.
- (c) Review by Government on the working of the above Centre.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L.T. 9670/17/23]

Notifications of the Ministry of Labour and Employment,

श्रम और रोजगार मंत्रालय में राज्य मंत्री (श्री रामेश्वर तेली): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

(i) A copy (in English and Hindi) of the Ministry of Labour and Employment, Notification No. S.O. 2060 (E), dated the 3rd May, 2023, issued under sub-section (3) of Section 1 of the Code on Social Security, 2020, appointing, the 3rd day of May, 2023, as the date on which certain provisions of the Code on Social Security, 2020 shall come into force,

[Placed in Library. See No. L.T. 9771/17/23]

(ii) A copy (in English and Hindi) of the Ministry of Labour and Employment, Notification No. S.O. 2061 (E), dated the 3rd May, 2023, issued under sub-section (1) of Section 16 of the Code on Social Security, 2020, for notifying the increase in employers' contribution for eligible members under the Employees' Pension Scheme, 1995.

[Placed in Library. See No. L.T. 9772/17/23]

Notification of the Ministry of Information and Broadcasting

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. L. MURUGAN): Sir, I lay on the Table, a copy (in English and Hindi) of the Ministry of Information and Broadcasting Notification No. G.S.R. 451 (E), dated the 20th June, 2023, publishing the Prasar Bharati (Broadcasting Corporation of India) Stenographer Posts (Amendment) Recruitment Rules, 2023, under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

[Placed in Library. See No. L.T. 9693/17/23]

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON FINANCE**

श्री सुशील कुमार मोदी (बिहार): महोदय, मैं विभाग-संबंधित वित्त संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदनों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ :-

- (i) Fifty-ninth Report on 'Cyber security and rising incidence of cyber/white collar crimes' of the Ministry of Finance (Department of Financial Services), Ministry of Electronics and Information Technology and Ministry of Home Affairs;
 - (ii) Sixtieth Report on action taken by the Government on the observations/recommendations contained in the Fifty-third Report of the Committee on 'Anti-Competitive Practices by Big-Tech Companies' of the Ministry of Corporate Affairs;
 - (iii) Sixty-first Report on action taken by the Government on the observations/recommendations contained in the Fifty-fourth Report of the Committee on 'Demands for Grants (2023-24)' of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Financial Services, Investment & Public Asset Management and Public Enterprises);
 - (iv) Sixty-second Report on action taken by the Government on the observations/recommendations contained in the Fifty-fifth Report of the Committee on 'Demands for Grants (2023-24)' of the Ministry of Finance (Department of Revenue);
 - (v) Sixty-third Report on action taken by the Government on the observations/recommendations contained in the Fifty-sixth Report of the Committee on 'Demands for Grants (2023-24)' of the Ministry of Corporate Affairs;
 - (vi) Sixty-fourth Report on action taken by the Government on the observations/recommendations contained in the Fifty-seventh Report of the Committee on 'Demands for Grants (2023-24)' of the Ministry of Planning; and
 - (vii) Sixty-fifth Report on action taken by the Government on the observations/recommendations contained in the Fifty-eighth Report of the Committee on 'Demands for Grants (2023-24)' of the Ministry of Statistics and Programme Implementation.
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**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON RURAL DEVELOPMENT AND PANCHAYATI RAJ**

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Rural Development and Panchayati Raj:-

- (i) Thirty-second Report on Pradhan Mantri Gram Sadak Yojana (PMGSY) of the Ministry of Rural Development (Department of Rural Development);
- (ii) Thirty-third Report on action taken by the Government on the recommendations contained in the Twenty-ninth report of the Committee on 'Demands for Grants (2023-24)' of the Ministry of Rural Development (Department of Rural Development);
- (iii) Thirty-fourth Report on action taken by the Government on the recommendations contained in the Thirtieth report of the Committee on 'Demands for Grants (2023-24)' of the Ministry of Rural Development (Department of Land Resources); and
- (iv) Thirty-fifth Report on action taken by the Government on the observations/recommendations contained in the Thirty-first report of the Committee on 'Demands for Grants (2023-24)' of the Ministry of Panchayati Raj.

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT**

SHRIMATI MAMATA MOHANTA (Odisha): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Social Justice and Empowerment (2022-23):-

- (i) Forty-eighth Report on the action taken by the Government on the observations/recommendations of the Committee contained in their Thirty-Fifth Report (Seventeenth Lok Sabha) on 'Review of the Functioning of the National Minorities Development and Finance Corporation (NMDFC)' of Ministry of Minority Affairs;
- (ii) Forty-ninth Report on the action taken by the Government on the observations/recommendations contained in the Forty-Second Report of the Committee (Seventeenth Lok Sabha) on 'Review of the functioning of National Institutes established for different types of disabilities' of the Department of

Empowerment of Persons with Disabilities (Ministry of Social Justice and Empowerment); and

- (iii) Fiftieth Report on the action taken by the Government on the observations/recommendations of the Committee contained in their Forty-Fifth Report (Seventeenth Lok Sabha) on 'Demands for Grants (2023-24)' of the Department of Empowerment of Persons with Disabilities (Ministry of Social Justice and Empowerment).

STATEMENTS BY MINISTERS

Status of implementation of recommendations/observations contained in the 351st Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports

THE MINISTER OF INFORMATION AND BROADCASTING; AND THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH THAKUR): Sir, I lay a statement regarding Status of implementation of recommendations/observations contained in the 351st Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports on Demands for Grants (2023-24) pertaining to the Department of Youth Affairs, Ministry of Youth Affairs and Sports.

Status of implementation of recommendations/observations contained in the 126th and 127th Reports of the Department-related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; THE MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY; AND THE MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Sir, I lay the following statements regarding:—

- (a) Status of implementation of recommendations/observations contained in the 126th Report of the Department-related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice on Demands

for Grants (2023-24) pertaining to the Ministry of Personnel, Public Grievances and Pensions.

- (b) Status of implementation of recommendations/observations contained in the 127th Report of the Department-related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants (2023-24) pertaining to the Department of Administrative Reforms and Public Grievances and Department of Pension and Pensioners' Welfare, Ministry of Personnel, Public Grievances and Pensions.

Status of implementation of recommendations/observations contained in the 367th, 369th and 374th Reports of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change

DR. JITENDRA SINGH: Sir, I lay the following statements regarding:—

- (a) Status of implementation of recommendations/observations contained in the 367th Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on the action taken by the Government on the observations/recommendations of the Committee contained in its 359th Report on Demands for Grants (2022-23) pertaining to the Department of Biotechnology, Ministry of Science and Technology.
- (b) Status of implementation of recommendations/observations contained in the 369th Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on the action taken by the Government on the observations/recommendations of the Committee contained in its 361st Report on Demands for Grants (2022-23) pertaining to the Department of Science and Technology, Ministry of Science and Technology.
- (c) Status of implementation of recommendations/observations contained in the 374th Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment and Forests, Climate Change on Demands for Grants (2023-24) pertaining to the Department of Biotechnology, Ministry of Science and Technology.

**Status of implementation of recommendations/observations contained in the
340th Report of the Department-related Parliamentary Standing
Committee on Transport, Tourism and Culture**

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Sir, I lay a statement regarding Status of implementation of recommendations/observations contained in the 340th Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants (2023-24) pertaining to the Ministry of Culture.

**Status of implementation of recommendations/observations contained in the
243rd report of the Department-related Parliamentary Standing
Committee on Home Affairs**

उत्तर पूर्वी क्षेत्र विकास मंत्रालय में राज्य मंत्री; तथा सहकारिता मंत्रालय में राज्य मंत्री (श्री बी.एल. वर्मा): महोदय, मैं उत्तर पूर्वी क्षेत्र विकास मंत्रालय की अनुदान मांगों (2023-24) के संबंध में विभाग संबंधित गृह कार्य संबंधी संसदीय स्थायी समिति के 243वें प्रतिवेदन में अंतर्विष्ट सिफारिशों/समुक्तियों के कार्यान्वयन की स्थिति के संबंध में वक्तव्य सभा पटल पर रखता हूँ।

**Status of implementation of recommendations/observations contained in the 46th
Report of the Department-related Parliamentary Standing Committee
on Communications and Information Technology**

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING; AND THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (DR. L. MURUGAN): Sir, I lay a statement regarding Status of implementation of recommendations/observations contained in the 46th Report of the Department-related Parliamentary Standing Committee on Communications and Information Technology on Demands for Grants (2023-24) pertaining to the Ministry of Information and Broadcasting.

SUO-MOTO STATEMENT BY MINISTER

Latest Developments in India's Foreign Policy

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S. JAISHANKAR): Mr. Chairman, Sir,

I rise to apprise this august House of the key foreign policy engagements and initiatives taken by India since the Budget Session, which ended on 6th April, 2023.

This period witnessed several crucial high level diplomatic engagements including interactions by the hon. President, hon. Vice-President and hon. Prime Minister with foreign counterparts, in India and abroad. I myself visited a number of nations, as did our Ministers of State. And we received many of our foreign colleagues here in India. Through these efforts at multiple levels, we were able to advance our national objectives and interests in a volatile and uncertain world. ...*(Interruptions)*...

In terms of the diplomatic engagements of hon. President, she hosted the King of Cambodia from May 29-31 on his State Visit. This marked the celebrations of the 70th anniversary of the establishment of diplomatic relations between our countries. Hon. President was the Chief Guest of the celebrations commemorating the 150 years of the arrival of Indians in Suriname in June. She was conferred Suriname's highest distinction - "Grand Order of the Chain of the Yellow Star." Hon. President also visited Serbia in the same month. ...*(Interruptions)*...

Hon. Vice-President visited the United Kingdom on May 5-6 to attend the coronation ceremony of King Charles III. He interacted with various leaders, including the Presidents of Germany, Israel and Brazil. He also met with Indian students and members of the diaspora. In June, the hon. Vice-President engaged his counterparts from Zimbabwe and Gambia in New Delhi and received the Deputy Prime Minister of Democratic Republic of the Congo. ...*(Interruptions)*...

During this period, hon. Prime Minister visited seven countries. Bilateral visits were made to Australia, the United States, Egypt, France and the U.A.E. The Prime Minister participated in the Quad and G7 meetings in Japan and co-chaired the 3rd FIPIC Summit in Papa New Guinea. He also hosted the Prime Minister of Nepal and the President of Sri Lanka in New Delhi. ...*(Interruptions)*...

The official State Visit to the USA of the Prime Minister, Shri Narendra Modi from June 20-23, 2023 was only the second by an Indian Prime Minister. He was also accorded the rare privilege of addressing the Joint Session of the US Congress for a second time. In Washington DC, Prime Minister was given a formal State welcome at the White House. As a special gesture, the US Government invited nearly 8,000 members of the Indian Diaspora to witness the ceremony. The Prime Minister held bilateral talks with the US President on June 22. President Biden hosted both a State Dinner and a private dinner at the White House. The Prime Minister also interacted with several CEOs of tech companies individually, as also in a round-table that was co-chaired with President Biden. He invited them to strengthen their presence and

operations in India. The Prime Minister addressed young entrepreneurs and participated in a skill and innovation meeting along with First Lady, Dr. Jill Biden. ...*(Interruptions)*...

The key outcomes of the visit were reflected in a Joint Statement, as follows:

(i) Both sides agreed to augment technology cooperation, especially through the initiative for Critical and Emerging Technologies (iCET) focussing on artificial intelligence, semiconductors, space, quantum, and telecom. India was included as a member in the Mineral Security Partnership, which aims to accelerate the development of sustainable global critical energy minerals supply chains. ...*(Interruptions)*...

(ii) Under a Defence Industrial Cooperation Roadmap, the defence industries and startups of both countries announced their intent to engage in co-production and other activities. A US company, GE Aerospace, announced that they would manufacture jet engines in India through transfer of technology to HAL for our Light Combat Aircrafts indigenous production. ...*(Interruptions)*...

(iii) Indian Space Research Organisation (ISRO) signed the Artemis Accords with the US National Aeronautics and Space Administration (NASA) for cooperation in civil exploration of outer space for peaceful purposes. NASA and ISRO announced that they would cooperate in human space flight and launch a joint effort to the International Space Station in 2024. ...*(Interruptions)*...

(iv) Both countries resolved six outstanding bilateral trade disputes in WTO -- Mr. Chairman, Sir, I stress, this is very, very extraordinary -- through mutually agreed solutions. ...*(Interruptions)*... They agreed to strengthen collaboration between the respective SMEs and boost innovation linkages. ...*(Interruptions)*... Mr. Chairman, Sir, this too is a very important step. It will take forward the semi-conductor mission. And, the Prime Minister is very deeply committed to it.

(v) In the semiconductor domain, three US companies made announcements for building a semiconductor assembly and test facility in India; and, for training Indian engineers and workforce. ...*(Interruptions)*...

(vi) In the telecommunication sector, both sides agreed to collaborate towards a bilateral "Trusted Network/Trusted Sources" framework; enable participation of Indian companies in the U.S. Rip and Replace Program; and undertake ORAN reciprocal pilot projects. ...*(Interruptions)*... India and USA also agreed to accelerate cooperation in green hydrogen and other emerging technologies. ...*(Interruptions)*...

(vii) To deepen the people-to-people ties which are anchored in a 4.4 million Indian Diaspora in USA, the U.S. announced its decision to open two new consulates in Bengaluru and Ahmedabad. ...*(Interruptions)*...

India will take steps to operationalize its consulate in Seattle later this year and identify locations for two more new Consulates in USA. ...*(Interruptions)*... (viii) Both countries agreed to further strengthen higher education partnerships. ...*(Interruptions)*... After the Official State visit, the U.S. Government has also returned to the Government of India 105 cultural antiquities that were illegally trafficked. ...*(Interruptions)*... (ix) Given their shared vision of a free, open and inclusive Indo- Pacific, both countries agreed to commence an Indian Ocean Dialogue and USA announced that it would join the Indo-Pacific Ocean Initiative that was announced by India in 2019. ...*(Interruptions)*... (x) India and USA will work together for development of Digital Public Infrastructure and strengthen Multilateral Development Banks to address global challenges. ...*(Interruptions)*...

Hon. Members would also be interested to know that Prime Minister led the Ninth International Yoga Day on 21st June at the UN Headquarters in New York, which involved 135 nationalities and set a Guinness World Record. ...*(Interruptions)*...

Earlier, hon. Prime Minister had participated in the G7 Summit and the Quad Leaders' Meeting in Hiroshima on 20th May, 2023. ...*(Interruptions)*... At the Quad meeting, the leaders reviewed recent developments in the Indo-Pacific and discussed opportunities for Quad to work further on its priorities. ...*(Interruptions)*... They released the Quad Leaders' Vision Statement - Enduring Partners for the Indo-Pacific. They also announced a new Clean Energy Supply Chains Initiative, a QUAD Infrastructure Fellowships Program and a new QUAD Partnership for Cable Connectivity and Resilience. ...*(Interruptions)*... To take forward QUAD's commitment to collaborate for vendor diversification of telecom networks in the Indo-Pacific, leaders announced cooperation with Palau to establish the first ORAN deployment in the Pacific. ...*(Interruptions)*... The leaders also released a QUAD statement on critical and emerging technology standards, apart from reviewing the progress made under the Indo-Pacific Maritime Partnership for Maritime Domain Awareness. ...*(Interruptions)*... Leaders also launched a Quad Investors' Network. ...*(Interruptions)*... The Prime Minister has invited Quad Leaders to India for the next Quad Summit in 2024. ...*(Interruptions)*...

Hon. Prime Minister participated in the outreach session of the G-7 Summit on 20th May, 2023. ...*(Interruptions)*... He held interactions with Presidents of Indonesia, South Korea, France, Ukraine, and Brazil; the Presidents of the EU Commission and the European Council; Prime Ministers of Japan, Vietnam, UK, Cook Islands; the Chancellor of Germany; and the UN Secretary-General. ...*(Interruptions)*...

Mr. Chairman, Sir, the Prime Minister made his landmark visit to Australia, thereafter, holding a bilateral meeting with his Australian counterpart on May 24. ...*(Interruptions)*... Signing a Migration and Mobility Partnership Arrangement was one of the highlights of the visit, signifying our commitment to support students and explore the global workplace. ...*(Interruptions)*... During his stay, the hon. Prime Minister interacted with prominent public figures, participated in a Business Roundtable with Australian CEOs and addressed the Indian community in Sydney. ...*(Interruptions)*... He joined his Australian counterpart to lay the foundation of the 'Little India Gateway' at Harris Park, Sydney. The Prime Minister also announced our intention to establish a new Consulate in Brisbane, which will, definitely, help the NRIs in Australia. ...*(Interruptions)*...

From July 13-14, 2023, the hon. Prime Minister visited France at the invitation of their President. ...*(Interruptions)*... He was the Guest of Honour at the Bastille Day Parade where a tri-services Indian armed forces contingent, participated in the parade. ...*(Interruptions)*... This included soldiers of the Punjab Regiment that had defended Paris 107 years ago in World War-I. In a rare honour, the Prime Minister was also conferred with the Grand Cross of the Legion of Honour, France's highest civilian award. ...*(Interruptions)*... Mr. Chairman, Sir, I think it should be a matter of pride for all Indians. He held meetings with the President as well as the French Prime Minister and Presidents of the Senate and the National Assembly. ...*(Interruptions)*... The Prime Minister separately interacted with the Indian diaspora, the CEOs of Indian and French companies, and prominent French personalities. He also announced the setting up of an Indian Consulate in Marseille. ...*(Interruptions)*... India and France released a vision document: "Horizon 2047: 25th Anniversary of India-France Strategic Partnership, Towards a century of India-France relations." ...*(Interruptions)*...

On his way back, the hon. Prime Minister visited the United Arab Emirates on July 15. In Abu Dhabi, the Prime Minister held talks with the President of the UAE. ...*(Interruptions)*... The visit resulted in concluding agreements on trade settlement in national currencies and inter-linking of payments of Central Banks. ...*(Interruptions)*... An MoU was signed for the establishment of an IIT-Delhi Campus in Abu Dhabi. This,

Sir, is a part of our initiative of taking Indian Universities out of country. ...*(Interruptions)*... The Prime Minister also received the President-designate of COP-28. ...*(Interruptions)*...

The month before, the hon. Prime Minister paid a State visit to Egypt on 24-25 June, 2023. It was the first bilateral visit by an Indian P.M. to Egypt in 26 years. On June 25, the Prime Minister held talks with the President of Egypt and signed an agreement to elevate India-Egypt bilateral ties to “Strategic Partnership.” ...*(Interruptions)*... Agreements were signed in the fields of agriculture, protection and preservation of monuments and archaeological sites and competition laws. ...*(Interruptions)*... Additionally, direct flights between Delhi-Cairo sector and setting up of a Centre of Excellence of IT in Cairo were announced. In a special ceremony, the Prime Minister was conferred with the ‘Order of the Nile’, the highest State honour of Egypt. ...*(Interruptions)*...

Another notable development in this period was India’s co-hosting of the 3rd Summit of the Forum for India-Pacific Islands Cooperation (FIPIC) jointly with the Papua New Guinea on 22nd May, 2023 at Port Moresby. ...*(Interruptions)*... The Prime Minister was received with exceptional warmth and courtesy by Pacific leaders, starting with his arrival. ...*(Interruptions)*... And, Sir, all the hon. Members had an opportunity to see that arrival for themselves on the television. ...*(Interruptions)*... He was conferred with the Grand Companion of the Order of Logohu by the Governor-General of Papua New Guinea, the Companion of the Order of Fiji by the Prime Minister of Fiji, which are the highest civilian awards of the two nations. ...*(Interruptions)*... He was also presented with Ebakl, a symbol of leadership and wisdom, by the President of Palau. ...*(Interruptions)*...

The main outcomes of the FIPIC Summit were: (i) Launch of Sustainable Coastal and Ocean Research Institute (SCORI) housed in Suva, Fiji. ...*(Interruptions)*... (ii) Launch of the Data Warehouse for Empowering Pacific Island countries (DWEPIC), which hosts geo-spatial data and has been developed by ISRO. ...*(Interruptions)*... (iii) The Prime Minister also announced an action plan to strengthen the India-PIC partnership. This includes, a 100-bedded regional super speciality hospital in Fiji; setting up of regional IT and cyber security training hub in Papua New Guinea; Sagar Amrit Scholarships; Jaipur Foot Camp; SME development project; solarisation project for Government buildings; desalination units for drinking water; supply of sea ambulances; setting up of dialysis units; creation of 24x7 emergency helpline; setting up of a Jan Aushadhi Kendra abroad, to make cost-effective and efficient pharmaceuticals available; and setting up of yoga centers. ...*(Interruptions)*...

For the first time since joining the organization as a full member state, Sir, the hon. Prime Minister hosted the SCO Summit, the Shanghai Cooperation Organization, of Heads of State in a virtual format on 4th July, 2023. ...*(Interruptions)*... The Summit adopted the New Delhi Declaration and two Joint Statements on Countering Radicalization and Cooperation in Digital Transformation. ...*(Interruptions)*... During the course of India's Presidency, we successfully hosted 15 Ministerial-level meetings, over 130 regular institutional meetings and socio-cultural events with a key focus on SECURE, which is, Security, Economic development, Connectivity, Unity, Respect for Sovereignty & territorial integrity and Environmental protection. ...*(Interruptions)*...

Mr. Chairman, Sir, as part of the Neighbourhood First policy, engagements with immediate neighbours have been prioritized over the last decade. ...*(Interruptions)*... Two prominent visits that hon. Members should note are those of the Prime Minister of Nepal and the President of Sri Lanka. ...*(Interruptions)*... The Prime Minister of Nepal paid an official visit to India from May 31 to June 3. ...*(Interruptions)*... After bilateral talks, the two Prime Ministers participated in virtual ground-breaking ceremonies of six projects, including integrated check-posts, railway lines, petroleum pipeline facilities and transmission lines. ...*(Interruptions)*... The leaders virtually witnessed the handing over of the Kurtha-Bijalpura section of the railway line. ...*(Interruptions)*... Understandings reached included that on electricity imports from Nepal as well as allowing export of Nepal's electricity to Bangladesh using the Indian grid. ...*(Interruptions)*... India also committed to expand cross-border petroleum pipeline infrastructure. ...*(Interruptions)*...

Mr. Chairman, Sir, the President of Sri Lanka paid an official visit to India on 21 July 2023, his first in his capacity as President. ...*(Interruptions)*... The Prime Minister and the President had productive discussions and agreed on a vision document to promote connectivity and catalyse prosperity. ...*(Interruptions)*... This covered multiple facets including maritime, air, energy and power, trade, economic and financial, as well as people-to-people connectivity. ...*(Interruptions)*... Agreements were concluded on development projects in Trincomalee district, on animal husbandry & dairying, on renewable energy, and on UPI interface. ...*(Interruptions)*... The Prime Minister discussed the issues related to the Tamil community in Sri Lanka and reiterated the need to fulfil their aspirations. ...*(Interruptions)*... He underlined the importance of implementing the 13th amendment and conducting provincial council elections. ...*(Interruptions)*... The Prime Minister also took up the issues of Indian fishermen and requested Sri Lankan side to approach it on a humanitarian basis. ...*(Interruptions)*...

Allow me, Sir, to briefly turn now to the subject of G20. During our Presidency, we have been able to focus attention on the most pressing challenges of humanity, especially faced by developing countries. ...*(Interruptions)*... This includes Mission LiFE for empowering climate-friendly lifestyles and the popularization of Millets to address the challenge of food security. ...*(Interruptions)*... We have also advocated an inclusive human-centric approach to climate action and development, as well as use of technology to transform the lives of people. ...*(Interruptions)*...

Since April 6, we have hosted the G20 Development Ministers' Meeting in Varanasi, the Agriculture Ministers' Meeting in Hyderabad, the Tourism Ministers' Meeting in Goa, the Education Ministers' Meeting in Pune and the Finance Ministers' and Central Bank Governors' Meeting in Gandhinagar, ...*(Interruptions)*... Labour & Employment Ministers' Meeting in Indore, Energy Ministers' Meeting in Goa, Environment & Climate Sustainability Ministers' Meeting in Chennai, and the Ministerial Meeting on Women Empowerment in Gandhinagar. As envisaged, we are realizing our intent to showcase India to the world. ...*(Interruptions)*...

I would also like to share with the House that the Ministers of MEA have been equally active during this period.

My official visits were to Uganda, Ethiopia, Mozambique, South Africa, Namibia and Tanzania in Africa, to Guyana, Panama, Colombia and Dominican Republic in Latin America, apart from visiting Bangladesh, Sweden and Belgium. The visit to Latin America included co-chairing the India-CARICOM and India-SICA Ministerial Meetings. Many of these visits were the first ever by an External Affairs Minister. ...*(Interruptions)*...

I also visited Indonesia for the Foreign Ministers' Meeting under the ASEAN-India format, East Asia Summit and ASEAN Regional Forum. This also saw participation in the 2nd India-Australia-Indonesia trilateral. After Jakarta, I travelled to Thailand to co-chair the 12th Foreign Ministers' Meeting of Mekong Ganga Cooperation Mechanism, while also attending the BIMSTEC. ...*(Interruptions)*...

In Sweden, I participated in the second EU Indo-Pacific Ministerial Forum and the inaugural session of the India- Europe-US Trilateral Forum. Along with my esteemed colleagues, the Commerce & Industries Minister and the Minister of State for Electronics and Information Technology, we attended the first Ministerial meeting of the India-EU Trade and Technology Council at Brussels. ...*(Interruptions)*...

In South Africa, I had the opportunity to take part in the BRICS Foreign Ministers' Meeting and the Friends of BRICS Meeting. ...*(Interruptions)*...

In the same period, I have had the privilege to host my counterparts from the Republic of Korea, Israel, Philippines, Maldives and Japan apart from the Deputy Prime Minister of Russia, and chairing the SCO Council of Foreign Ministers in Goa and the G20 Development Ministers' meeting in Varanasi. ...*(Interruptions)*...

Our Ministers of State also actively engaged in promoting India's interests. Shri Muraleedharan oversaw 'Operation Kaveri' from Jeddah in April, and paid official visits to Saudi Arabia, Bahrain, Brunei Darussalam, Malaysia, Maldives and Syria. Shrimati Meenakashi Lekhi *ji* visited Croatia, Slovenia and North Macedonia. Dr. Rajkumar Ranjan Singhji visited Singapore and Fiji. ...*(Interruptions)*...

During our interlocutions, we noticed a growing interest among partners and business leaders to be part of India's growth story and engaged in development partnerships. India's undertaking of greater responsibilities was widely welcomed and our views on key global issues taken very seriously. ...*(Interruptions)*... We aim to realize the Prime Minister's vision to make India a leader in democratizing technology, a trusted geography and an important part of global supply chains. ...*(Interruptions)*...

In our travels abroad, I am glad to report that we are now seen as a credible and effective development partner. Our development partnership portfolio now spans 78 countries and the hallmark of these projects is that they are demand-driven, transparent, empowerment oriented, environment friendly and rely on a consultative approach. ...*(Interruptions)*... We have also been spearheading promotion of Digital Public Infrastructure and sharing best practices in digital governance especially in the Global South. ...*(Interruptions)*...

Hon. Members should also know that as part of India's Humanitarian Assistance and Disaster Relief (HADR) operations, India provided medical supplies and relief materials for the people of Myanmar affected by *Cyclone Mocha*. ...*(Interruptions)*... India also donated 25 tons of medical aid to the people of Sudan. India supplied the first tranche (2500 MT) of the total 10,000 MT wheat to Afghanistan through Chabahar Port. Subsequent shipments are underway. ...*(Interruptions)*... Essential

and anti-cancer medicines were supplied to Malawi, anti-TB drugs to Central African Republic, Fiji, Maldives, Sao Tome & Principe, and Tuvalu; and anti-Retroviral drugs to Fiji. Ten Haemodialysis chairs, operation theatre accessories and medicines were also sent to Palau. ...*(Interruptions)*...

Let me, Sir, take the opportunity to mention an important rescue operation that took place a few months ago. On 15 April, 2023, an armed conflict broke out between Sudanese Armed Forces (SAF) and Rapid Support Forces (RSF). ...*(Interruptions)*... In order to protect and evacuate the Indian citizens from Sudan, *Operation Kaveri* was launched on 24 April, 2023. Indian nationals were brought to Port Sudan from different conflict zones and then ferried to Jeddah, using Indian Air Force aircraft and Indian Naval ships. ...*(Interruptions)*... During *Operation Kaveri*, like *Operation Ganga*, we not only evacuated thousands of Indians, but also assisted in the evacuation of citizens from other countries. 4,075 Indian nationals were safely evacuated. ...*(Interruptions)*... Our diplomats and our armed forces displayed exemplary courage. I must mention, Sir, to the House that many movements took place amidst firing and one particular aircraft landing was very challenging. So, I would like to underline that we have proven once again that India will never leave its people behind during a crisis, be it in Ukraine last year, or in Sudan in this one. ...*(Interruptions)*...

We have also made consistent efforts to secure the release of Indian fishermen and civilians from our neighbouring countries, in particular, 74 from Sri Lanka and 398 from Pakistan.

In conclusion, Sir, at a time when international relations have become unprecedented and complex, our people-centric foreign policy, which is guided by the demands and aspirations of our society, has shown that India speaks as the voice of peace, of security, and of prosperity for all as a force of global prudence and stability. ...*(Interruptions)*... We have also vigorously defended our national interests. In 2022, at the beginning of the *Amrit Kaal*, India assumed the landmark G-20 Presidency. ...*(Interruptions)*... We will host the Summit this September. Our Presidency has invigorated our foreign policy and given more force to realize the Prime Minister's vision of an *Atmanirbhar and Viksit Bharat* that regains its rightful place in the world. ...*(Interruptions)*... Thank you.

ANNOUNCEMENT BY THE CHAIR

MR. CHAIRMAN: Hon. Members ...*(Interruptions)*... Why are you having this poster? ...*(Interruptions)*... Why can't you take your seat? ...*(Interruptions)*... Hon. Members, we must never forget that the decade belongs to India; the decade belongs to our country. The rise of our country is unstoppable. The century belongs to us. ...*(Interruptions)*... I appeal to you to carefully go through the historic achievements that have been reflected in the address by the Foreign Minister. ...*(Interruptions)*... I have noticed during my three visits abroad that being a citizen of this country is a great honour. ...*(Interruptions)*... Hon. Members, can you take your seats? ...*(Interruptions)*... Remember your duties before telling me my duties. ...*(Interruptions)*... Please listen to what I am saying. ...*(Interruptions)*... Hon. Members, as per Rule 251, no clarifications are permitted at the time of statement. But because there has been a convention, we need to follow it.

SHRI JAIRAM RAMESH (Karnataka): Sir, what about Rule 267? ...*(Interruptions)*...

MR. CHAIRMAN: Would you please take your seat? ...*(Interruptions)*... You don't believe in the growth of the country. ...*(Interruptions)*... You don't believe in the historic growth. ...*(Interruptions)*... You don't believe in rise in our reputation all over. ...*(Interruptions)*... You don't believe in all achievements of the hon. Minister ...*(Interruptions)*... Hon. Members, though the Rule 251 does not allow it, having seen the importance, momentous developments and great rise of this country in global scenario, I would allow clarifications and, after clarifications ...*(Interruptions)*... Don't you want clarifications? ...*(Interruptions)*... Do you want clarifications or not? ...*(Interruptions)*...

सभा के नेता (श्री पीयूष गोयल) : महोदय, यह बहुत दुर्भाग्य की बात है कि इतने गम्भीर विषय के ऊपर भी आज राजनीति की जा रही है। ...**(व्यवधान)**... यह भारत की अस्मिता का सवाल है। यह आज अंतरराष्ट्रीय पटल पर भारत की बढ़ती हुई छवि है, ...**(व्यवधान)**... जिसके बारे में आज हमारे माननीय विदेश मंत्री जी ने स्पष्टीकरण दिया है, पूरे देश को अवगत कराया है।

...(व्यवधान)... मैं समझता हूँ कि ये काले कपड़े पहने हुए लोग समझ नहीं पा रहे हैं कि आज देश की बढ़ती हुई ताकत क्या है। ...(व्यवधान)... जिनके मन में काला है, जिनके तन में भी आज काला है ...(व्यवधान)... क्या छिपा है इनके दिल में, क्या दिल में काला है, क्या शब्दों के बोल में काला है, क्या काला धन छिपाये हैं, ये अपने इन कपड़ों में! क्या कारनामे हैं इनके, जो दिखाना नहीं चाहते, बल्कि छिपाना चाहते हैं! ...(व्यवधान)... वैसे तो आजकल काले कौवे भी इन पर आकर्षित होने लगे हैं। ...(व्यवधान)... माननीय सभापति महोदय, इनका कल भी काला था, आज भी काला है और भविष्य भी काला रहेगा।...(व्यवधान)...

महोदय, हम नकारात्मक सोच के लोग नहीं हैं। ...(व्यवधान)... हमारा पूरा विश्वास है कि इनके जीवन में अंधेरा छंटेगा, इनको भी सूरज की रोशनी दिखेगी, इनके दिल का* खत्म होगा और इनको भी एक विकसित, समृद्ध भारत के लिए कमल खिलता दिखेगा। ...(व्यवधान)... सर, काला कपड़ा, काला धन, नहीं सहेगा हिन्दुस्तान। कोई हिन्दुस्तानी इनके काले काम को नहीं सहेगा।...(व्यवधान)...

MR. CHAIRMAN: Hon. Members, please. ...(*Interruptions*)... Please take your seats. ...(*Interruptions*)... Leader of the House, please ask your Members to be in order. ...(*Interruptions*)... Please take your seats. ...(*Interruptions*)... All of you please take your seats. ...(*Interruptions*)... The Leader of the House has spoken. Now, I will allow the Leader of the Opposition. ...(*Interruptions*)... I want order in the House. ...(*Interruptions*)... No one will speak before the Leader of the Opposition has spoken. ...(*Interruptions*)... Please take your seats. ...(*Interruptions*)... Ask your Members to take their seats. ...(*Interruptions*)... Hon. Members, please. ...(*Interruptions*)... Nothing will go on record. ...(*Interruptions*)...

Hon. Members, the Minister of External Affairs has imparted a speech indicating our historic achievements. We could never dream of those achievements. ...(*Interruptions*)... He has taken us comprehensively to the respect India, *Bharat*, its leadership, commands all over. He has indicated to all of us that the most powerful democracy, the largest democracy leader, was so favourably treated. It is a defining moment in international polity for our country. Rise of our country, relevance of our country and its importance has been considered by one and all. ...(*Interruptions*)... Hon. Members, please seek clarifications from the hon. Minister. ...(*Interruptions*)...

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, they are not allowing. ...(*Interruptions*)...

* Expunged as ordered by the Chair.

MR. CHAIRMAN: Mr. Siva, when the hon. Minister was on his legs and he was reflecting on our country's achievements, no one was prepared to listen to him. ...*(Interruptions)*... As Chairman, you tell me, how do I enforce discipline? ...*(Interruptions)*... I want to give the floor to the Leader of the Opposition. ...*(Interruptions)*...

SHRI PIYUSH GOYAL: Sir, if he ventures to speak... ...*(Interruptions)*... Hon. Minister of External Affairs was also speaking ...*(Interruptions)*... On such an important issue, he also spoke. ...*(Interruptions)*... So, he can also speak. ...*(Interruptions)*... Go ahead. ...*(Interruptions)*...

MR. CHAIRMAN: Hon. Members, please. ...*(Interruptions)*... Nothing will go on record. ...*(Interruptions)*... Nothing will go on record. ...*(Interruptions)*... Hon. Minister of External Affairs has delivered very objectively a historic address encompassing our formidable achievements and the position India enjoys in the world at large. These are the achievements for every Indian to feel proud. These are the achievements for every *Bhartiya* to feel proud. The rise of this country is on account of 1.4 billion people. ...*(Interruptions)*...

The House is adjourned till 12.00 noon.

The House then adjourned at forty five minutes past eleven of the clock.

The House reassembled at twelve of the clock,

MR. CHAIRMAN *in the Chair.*

RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE

MR. CHAIRMAN: Hon. Members, I will give the floor to the Leader of the Opposition. Please take your seats. And, before that, I will make one announcement. I have to inform hon. Members that the Business Advisory Committee in its meeting held today, *i.e.*, on 27th July 2023, has allotted time for the Government Legislative Business and the Report is laid on the Table of the House.

I have to inform hon. Members that the Business Advisory Committee in its meeting held today, *i.e.*, on the 27th of July 2023, has allotted time for the Government Legislative Business as follows:-

BUSINESS	TIME ALLOTTED
1. Consideration and passing of the Mediation Bill, 2021.	Four Hours
2. Consideration and passing of the Press and Registration of Periodicals Bill, 2023, after its introduction.	Two Hours
3. Consideration and passing of the Jammu and Kashmir Reorganisation (Amendment) Bill, 2023, after it is considered and passed by Lok Sabha.	Two Hours
4. Consideration and passing of the Indian Institutes of Management (Amendment) Bill, 2023, after it is introduced, considered and passed by Lok Sabha.	Four Hours

MR. CHAIRMAN: Hon. Leader of the Opposition. ...*(Interruptions)*... Please take your seats. ...*(Interruptions)*... Hon. Members, I understand...*(Interruptions)*... Hon. Leader of the Opposition.

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, I have to speak...*(Interruptions)*...

MR. CHAIRMAN: Hon. Leader of the Opposition. ...*(Interruptions)*... Nothing will go on record. ...*(Interruptions)*...

SHRI MALLIKARJUN KHARGE: Sir, I have to tell the public of India. ...*(Interruptions)*... They are obstructing. ...*(Interruptions)*... I have not seen Members of ruling party obstructing a speaker, who is the Leader of the Opposition. ...*(Interruptions)*... This is very bad. ...*(Interruptions)*... It is undemocratic. ...*(Interruptions)*... I think the Government itself...*(Interruptions)*...

MR. CHAIRMAN: Sit down. ...*(Interruptions)*... Take your seats. ...*(Interruptions)*... I am on my legs. ...*(Interruptions)*... Have the minimum respect for the Chairperson. ...*(Interruptions)*... Please take your seats.

...(Interruptions)... Hon. Members, I had the occasion a while ago to see reaction from one section and I have the occasion now. Hon. Foreign Minister was making a speech. His statement carried a lot of things. I expected the Opposition also to raise issues. I allowed you by relaxing Rule 251. Now, imagine a scenario when we did not listen to the hon. Foreign Minister who was traversing our historic achievements. You are entitled to ask questions. ...(Interruptions)... Unless there will be order in the House...(Interruptions)... Nothing will go on record unless the House is in order. ...(Interruptions)... The House is adjourned to meet at 2.00 p.m. today.

The House then adjourned at four minutes past twelve of the clock.

*The House reassembled at two of the clock,
MR. DEPUTY CHAIRMAN in the Chair.*

GOVERNMENT BILL

The Cinematograph (Amendment) Bill, 2023

MR. DEPUTY CHAIRMAN: The Cinematograph (Amendment) Bill, 2023. ...(Interruptions)... Shri Anurag Singh Thakur to move a motion for consideration of the Cinematograph (Amendment) Bill, 2023. ...(Interruptions)... Please. ...(Interruptions)... Nothing is going on record except what Shri Anurag Singh says. ...(Interruptions)...

THE MINISTER OF INFORMATION AND BROADCASTING; AND THE MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH THAKUR): Sir, I move:

That the Bill further to amend the Cinematograph Act, 1952, be taken into consideration.

आदरणीय डिप्टी चेयरमैन सर, मैं आपका धन्यवाद करता हूँ कि आपने सिनेमैटोग्राफ (अमेंडमेंट) बिल, 2023 पर आज चर्चा करने की अनुमति दी है। ...(व्यवधान)... आदरणीय उपसभापति जी, यह चलचित्र (संशोधन) विधेयक, 2023 अपने आप में बहुत महत्वपूर्ण है, ...(व्यवधान)... क्योंकि सिनेमैटोग्राफ एक्ट, 1952 के बाद अगर कोई बड़ा संशोधन हुआ, तो 1984 में लास्ट बड़ा संशोधन हुआ था। ...(व्यवधान)... लगभग चार दशक बीत गए, इन चार दशकों में टेक्नोलॉजी में बहुत सारा बदलाव भी आया है, ...(व्यवधान)... देखने वालों की संख्या भी बहुत बढ़ी है और ...(व्यवधान)... दुनिया भर में भारतीय फिल्म इंडस्ट्री की साख भी बढ़ी है। ...(व्यवधान)...

आज अगर दुनिया में सबसे ज्यादा फिल्में बनाने वाला कोई देश है, ...(व्यवधान)... तो हमारा भारत आज दुनिया में सबसे ज्यादा फिल्में बनाने वाला देश है। ...(व्यवधान)... माननीय उपसभापति जी, यही नहीं, अगर मैं इसी साल की बात करूँ, तो भारतीय फिल्म इंडस्ट्री ने ऑस्कर में भी, ...(व्यवधान)... स्मॉल डॉक्युमेंटरी में 'दि एलिफेंट व्हिस्परर्स' और 'आरआरआर' फिल्म ने पूरी दुनिया में धूम मचाई और भारत के लिए ऑस्कर जीतने का भी काम किया। ...(व्यवधान)... यह भारतीय फिल्म इंडस्ट्री की एक बहुत बड़ी कामयाबी है। ...(व्यवधान)... जब हम 40 वर्षों के बाद कोई बड़ा संशोधन ला रहे हैं ...(व्यवधान)... और मैं एक तरह से कहूँ कि बिल को एक बड़े नए रूप में पेश कर रहे हैं, ...(व्यवधान)... तो विपक्ष का यह रवैया देख कर लगता है कि न ये फिल्म जगत के पक्ष में हैं, न भारत के सॉफ्ट पावर के रूप में उभरने के पक्ष में हैं। ...(व्यवधान)... ये खुद तो अपने वर्षों में कुछ नहीं कर पाए, लेकिन आज जब इस बिल पर चर्चा होगी, तो माननीय उपसभापति जी, देखने को मिलेगा कि यह बिल केवल किसी प्रोजेक्टर, डायरेक्टर तक सीमित नहीं है, ...(व्यवधान)... बल्कि यह एक छोटे से छोटे स्पॉट बॉय से लेकर, मेकअप मैन से लेकर, एक स्टंट आर्टिस्ट से लेकर कोरियोग्राफर तक ...(व्यवधान)... और लाइट्स टेक्निशियन या साउंड आर्टिस्ट के रूप में, ...(व्यवधान)... साउंड इंजीनियर से लेकर टेक्निशियन, जूनियर आर्टिस्ट तक ...(व्यवधान)... सबके जीवन में बहुत फर्क ला सकता है, क्योंकि माननीय उपसभापति जी, पाइरेसी एक ऐसा दीमक है, जो फिल्म इंडस्ट्री को खा रहा है। ...(व्यवधान)... जब चलचित्र में बहुत लोगों की वर्षों की उनकी बहुत अच्छी मेहनत दिख रही हो, ...(व्यवधान)... अच्छी फिल्म आनी हो, तो उसके चलते भी उनके हक खाने का काम पाइरेसी करने वाले लोग करते हैं। ...(व्यवधान)... आज जब मैं फिल्म इंडस्ट्री के लोगों की बात यहाँ पर उठाता हूँ, तो उनका हक खाने का काम भी ये लोग करना चाहते हैं। ...(व्यवधान)... हम सदन के सदस्यों से चर्चा करना चाहते हैं। ...(व्यवधान)...

सर, मैं इतना ही कहना चाहता हूँ, मैं बाद में विस्तार में जरूर बोलूँगा, लेकिन अगर मैं इस बिल के लिए तीन प्रमुख बातें कहूँ कि इस अमेंडमेंट को क्यों लाना पड़ा, ...(व्यवधान)... तो पहला, जो अनऑथराइज्ड रिकॉर्डिंग होती थी, वह वर्षों पहले कैमकॉर्डर के साथ होती थी, लेकिन समय के साथ वीडियो रिकॉर्डिंग भी आई, मोबाइल फोन्स भी आए और अलग-अलग तरीके आए। ...(व्यवधान)... इंटरनेट के जमाने में आज इसका दुरुपयोग करके पाइरेसी को और बढ़ावा दिया जाता है। ...(व्यवधान)... इसलिए पाइरेसी को रोकने के लिए हम इसको लाए हैं। ...(व्यवधान)... दूसरा, इस बिल के माध्यम से लाइसेंसिंग के प्रोसीजर को और सरल करने के लिए बल मिलेगा। ...(व्यवधान)... तीसरा, जो हाई कोर्ट्स और सुप्रीम कोर्ट के जजमेंट्स हैं, हमने इसके माध्यम से उनके साथ हार्मोनाइज़ करने का काम किया है। ...(व्यवधान)... मैं विस्तार में इस पर पूरी बात कहूँगा, लेकिन एक और बात जरूर कहूँगा। ...(व्यवधान)... धारा 370 और 35ए को 70 साल में किसी ने हटाने का प्रयास नहीं किया। ...(व्यवधान)... धारा-370 और 35ए को सदा-सदा के लिए समाप्त करने का काम भी, 2019 में मोदी सरकार ने किया था। ...(व्यवधान)... माननीय उपसभापति जी, पहले धारा-370 और 35ए के कारण इस ऐक्ट पर भी प्रभाव आता था, ...(व्यवधान)... लेकिन अब हमने उस सेक्शन को भी ओमिट करने का काम किया है। ...(व्यवधान)... इससे हमारे जम्मू-कश्मीर के भाई-बहनों और वहाँ के कलाकारों को लाभ मिलेगा। ...(व्यवधान)... सर, आपने मुझे बोलने का अवसर दिया, मैं बेताबी से सभी माननीय सदस्यों को सुनने का इंतज़ार कर रहा

हूँ।...(व्यवधान)... मुझे पूर्ण विश्वास है कि सिनेमा जगत के पक्ष में, सिनेमा जगत से जुड़े सभी लोगों को इससे लाभ मिलेगा।...(व्यवधान)... डिस्ट्रिब्यूटर से लेकर फिल्म बनाने वाले तक, स्पॉट बॉय से लेकर आर्टिस्ट तक, हर किसी के हित में हम यह बिल लेकर आए हैं।...(व्यवधान)... मुझे इस बिल पर पूरे सदन का समर्थन मिलेगा, इतना ही निवेदन मैं आपसे करता हूँ, धन्यवाद।

The question was proposed.

MR. DEPUTY CHAIRMAN: I now call upon the Members, whose names have been received, for participation in the discussion. ...(Interruptions)... Shri Sushil Kumar Gupta. ...(Interruptions)... One minute. ...(Interruptions)... Please take your seats. ...(Interruptions)... माननीय सदस्यगण, प्लीज़।...(व्यवधान)...

श्री जयराम रमेश (कर्नाटक): सर, माननीय एलओपी बोलना चाहते हैं।

श्री उपसभापति: माननीय सदस्यगण, आप जानते हैं कि सदन के रूल्स और प्रोसीजर के तहत हम सिनेमैटोग्राफ बिल पर डिस्कशन कर रहे हैं। अगर इस पर माननीय एलओपी बोलना चाहते हैं, तभी मैं इजाज़त दूंगा। अदरवाइज़, जिस इश्यू को माननीय चेयरमैन डील करके स्पष्ट कर चुके हैं, उस पर बोलने की इजाज़त मैं नहीं दे सकता हूँ, यह बात बहुत क्लीयर है।...(व्यवधान)... माननीय श्री सुशील कुमार गुप्ता।...(व्यवधान)...

श्री जयराम रमेश: सर, माननीय एलओपी बोलना चाहते हैं।...(व्यवधान)...

एक माननीय सदस्य: सदन के कानून सबके लिए बराबर हैं।...(व्यवधान)...

श्री उपसभापति: अगर माननीय एलओपी इस बिल पर बोलेंगे, तभी मैं इजाज़त दूंगा।...(व्यवधान)...

श्री जयराम रमेश: सर, माननीय एलओपी इस बिल पर बोलेंगे।

श्री उपसभापति: क्या माननीय एलओपी सिनेमैटोग्राफी के बिल पर बोलेंगे? ...(व्यवधान)... क्या माननीय एलओपी इस बिल पर बोलना चाहते हैं?

श्री जयराम रमेश: जी हां, सर।...(व्यवधान)...

श्री उपसभापति: माननीय एलओपी, प्लीज़।...(व्यवधान)... माननीय एलओपी इस बिल पर बोल रहे हैं।...(व्यवधान)... माननीय एलओपी को इस बिल पर बोलने दीजिए।...(व्यवधान)... माननीय एलओपी, आप बोलिए।...(व्यवधान)...

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): उपसभापति महोदय, मैं बिल की बात भी करना चाहता हूँ और दिल की बात भी करना चाहता हूँ।...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: No, no. ...*(Interruptions)*... Please. ...*(Interruptions)*...
डा. प्रशांत नन्दा।...**(व्यवधान)**... डा. प्रशांत नन्दा।...**(व्यवधान)**... अभी यहां इस बिल पर बहस हो रही है।...**(व्यवधान)**... केवल डा. प्रशांत नन्दा जी की बात ही रिकॉर्ड पर जाएगी।...**(व्यवधान)**...
डा. प्रशांत नन्दा, आप बोलिए। सिर्फ आपकी बात ही रिकॉर्ड पर जा रही है।...**(व्यवधान)**...

DR. PRASHANTA NANDA (Odisha): Thank you, Deputy Chairman, Sir. ...*(Interruptions)*... Sir, the Amendment Bill was first introduced in the Rajya Sabha on 12th February, 2019. ...*(Interruptions)*...

श्री उपसभापति: डा. प्रशांत नन्दा, आप बोलिए। सिर्फ आपकी बात ही रिकॉर्ड पर जा रही है।...**(व्यवधान)**...

DR. PRASHANTA NANDA: Sir, it was referred to the Standing Committee on Information Technology. ...*(Interruptions)*... The Standing Committee submitted its report on 16th March, 2020. ...*(Interruptions)*... The Cinematograph (Amendment) Bill, 2023, was prepared after several rounds of stakeholder consultations. ...*(Interruptions)*... It was introduced in the Parliament which proposes to amend the Cinematograph Act of 1952. ...*(Interruptions)*... It has provisions for harsher penal provisions for film piracy. ...*(Interruptions)*... It is very, very important to kill piracy. ...*(Interruptions)*... I agree with the hon. Minister. ...*(Interruptions)*... It is like a *deemak* and it takes away all the *rights*... ...*(Interruptions)*... The film industry of India, which is economically viable, is becoming unviable.....*(Interruptions)*... I thank the hon. Minister. ...*(Interruptions)*... It introduces new sub-age categories for films. ...*(Interruptions)*... I am not very much interested in this category. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please speak. ...*(Interruptions)*...

SOME HON. MEMBERS: Sir, we are walking out. ...*(Interruptions)*...

(At this stage, some hon. Members left the Chamber.)

DR. PRASHANTA NANDA: Sir, it introduces.....*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please. ...*(Interruptions)*...

श्री अनुराग सिंह ठाकुर: सर, ...*(व्यवधान)*... शोर के कारण एक मिनट तक माननीय सदस्य की बातें सुनने का अवसर नहीं मिला है। ...*(व्यवधान)*... अगर ये शुरू से अपनी बात कह सकें, तो अच्छा रहेगा। सर, यह बहुत महत्वपूर्ण बिल है। यह पूरे सिनेमा जगत के लिए है। इसमें एक-एक शब्द बहुत महत्वपूर्ण रहेगा। इनको सब सुनेंगे।

श्री उपसभापति: डा. प्रशांत नन्दा जी, आप शुरू से बोलें। माननीय मंत्री जी आपको सुनना चाहते हैं। प्लीज़।

DR. PRASHANTA NANDA: Mr. Deputy Chairman, Sir, I thank the hon. Minister. Sir, I would like to tell you that this is a subject very close to my heart. It is because I have been in the film industry for the last 60 years. I have made films; I have seen films; I have seen my films selling, and I have also faced the problems of Censor Board. I have also suffered due to piracy. This is what I am who has seen all these, and it was 1952 and afterwards, everybody forgot it. Piracy is such a thing that after mobile or anything, or by conspiracy with the exhibitors, the print of these were being taken away. I have seen Hindi film released today and it is shown in Dubai the next day. For that, actually, we are losing, as I have heard, around Rs. 18,000 crores per year, and 60,000 people are becoming jobless. I am really sad. But, I am happy, today, that a new Bill has come which has taken care of all these things. It has taken care of so many things. Out of which, the stringent law against piracy is very much in favour of the whole film industry of India. It includes imprisonment for three years and Rs. 10 lakh penalty for those found involved in piracy. The act of piracy will be a legal offence and even transmitting pirated content will be punishable. सब ठीक है। Then, I am talking about the most important thing which is that it will classify films on the basis of age group, instead of rating them 'U'. I don't think that if the Government has thought about it, but my experience is that it is not necessary. When a filmmaker starts to make a film, he decides as to who are his targeted audience. If his targeted audience is the entire people of this country, then, he will make his film in such a way which will attract only 'U'. But, when he thinks 'that, no, my film is for a certain group of people, and I don't need children to see my film, then, I will make an adult film.' So, 'U' and 'A', those two things are pre-decided by the script-writer and by the director also. In that procedure, it was there, the UA certificate means children in age-group of 12 years or less cannot see it. But, that doesn't happen and, again, you have given another category which will be there, and in that age group of children, below 7 years will not see it. These are all good things. But, the most important thing is that

whenever we have made films, we have seen that if the Censor Board has passed it, it is limited to ten years only, but now you have made it perpetual. It is a fantastic thing. It means that I do not have to go to them again after ten years. Once it is decided that it is a good film, like Mother India was a good film, but its producer also went after ten years to renew it. Can you think of it? A film which attracted everybody, and even today, they have to go again after every ten years, and by this time, they must have gone five times. So, this is a very good thing that you have done.

Everything is good. I accept this Bill. But I have some suggestions. I am very sorry that a lot of my hon. friends are not here. They should have heard it. I will tell you what is happening. The Censor Board which gives us the certificate, for them, 'adult' is a related term, for them not to grant becomes a relative term. I have my own experience in one film when my films were being censored in Bengal. My film was rejected. They said, "No, no, it is total violence." I said, "What is violence? I have made a film for everybody, there is no violence." So I had to come to the Tribunal and the Tribunal said that it was a clean picture. Why it happened? It was because there was a 12 year kid who was killed by somebody. The Chairman, who was there in Bengal, his 12 year son was killed some time. So he thought, "No, I cannot see". If he cannot see, nobody should see; that was the reason. Do you know that I have lost so much of money because my film got delayed for two years? Now you have said that there is no tribunal and only the Censor Board people will see again. Let them see, but the members should change. The same members should not be there. If the same Members will not be there, then only the correct judgement will come. Number two, the Government is so conscious that no one below 12 years should see and even they are categorizing that below seven years will not see. But what is happening in our country? You can see that everyone has got a mobile, everyone has got television and above all OTT has also come and what language they use! We cannot sit with our children and see that. The scenes that are being given are absolutely not acceptable. Something should be done for that also. This is number two. Then number three is most important. There are certain sequences where the Producer or a Director thinks that if he will put a virulent or a rape scene, then people will come and see; that becomes a part of the entertainment. No! There are so many great Directors who have come and gone like Satyajit Ray and Mrinal Sen. They have showed how you can make 'freeze, still and then symbolize'. Without going into the entire details of it, with only symbol, only one frame, only two frames or only one suggestion is enough for that. The content of the film should not be a rape. If the rape scene is inevitable, then show it in symbol, not in an exhaustive way. That is not the situation and that is what you are also thinking. If there will be a symbolic shot, then the children of 12 and

seven years of age can also see the film, there is no problem. There are so many things which have to be discussed and decided. But, as on today, after 1952, if the Government has thought to change it, to amend it, it is very good. They have discussed with many people, I know. Whatever was necessary has been done, but I think some more discussion is needed. Gone are the days when we used to sit with our son and daughter. Now the time has come to sit with our grandchildren. But I cannot see those OTT films which have got very good content, but very shabbily depicted and very shabbily done to which I say that the first thing is, the Censor Board should understand--leave aside the content--how the content has to be projected in the film, that has to be taken care of.

Number two is regarding the dialogues. They should not use any word which is unparliamentary. Can this be done? If that is done, it is all right. ओटीटी पर इतनी गालियाँ हैं कि उन्हें आप सुन नहीं सकते हैं। आज वे सारी गालियाँ ओटीटी पर आ रही हैं और यह free for everybody to see it है। So, my request will be, when we are going for any amendment today, in 2023; when we have already given a thought that we are going to change, if certain more changes that people think, then, we should not need another 20 years to think about it. Let us not do it for this year and then go on adding after two years or three years. It is not the thing. When you are thinking, please think in a big way, and I request that my suggestions are to be taken seriously. Thank you very much.

MR. DEPUTY CHAIRMAN: Thank you, Prashanta Nandaji. Dr. Kanimozhi NVN Somu; not present. Shri Jawhar Sircar; not present. Now, Dr. Ashok Bajpai. डा. अशोक बाजपेयी, आपके पास चार मिनट हैं।

डा. अशोक बाजपेयी (उत्तर प्रदेश): सर, चार मिनट में कैसे काम चलेगा?

श्री उपसभापति: आपके 12 वक्ता हैं और आपके दल के पास 46 मिनट हैं, तो मैंने अधिक ही कहा है। आपके पास चार मिनट हैं।

डा. अशोक बाजपेयी: उपसभापति महोदय, भारत दुनिया का सबसे बड़ा फिल्म उत्पादक देश है। हमारे देश में सबसे बड़ी संख्या में फिल्में बनाई जाती हैं। हमारे यहाँ सिनेमा जगत मनोरंजन और संगीत की दृष्टि से सबसे सस्ता आधार है। मान्यवर, अगर देखा जाए, तो हमारा सिनेमा जगत का इतिहास बहुत पुराना है। भारतीय सिनेमा का इतिहास 19वीं सदी के उत्तरार्ध से प्रारंभ होता है। वर्ष 1896 में बॉम्बे में लुमियर ब्रदर्स की फिल्मों की स्क्रीनिंग की गई। दादासाहेब फालके को भारतीय सिनेमा का जनक कहा जाता है। मान्यवर, भारतीय निर्मित फिल्म राजा हरिश्चंद्र वर्ष 1913 में रिलीज़ हुई थी और वहाँ से भारतीय सिनेमा की शुरुआत हुई थी। इसके साथ ही, पहली भारतीय

टाकीज 'आलमआरा' 1931 में रिलीज हुई थी, जिसने भारतीय सिनेमा के नए युग की शुरुआत की थी और इस तरह से भारतीय सिनेमा की निरंतर प्रगति हुई है। अगर देखा जाए, तो आज टेक्नोलॉजी के माध्यम से भारतीय सिनेमा ने बहुत प्रगति की है और इसने बड़े पैमाने पर लोगों को रोजगार उपलब्ध कराने का काम किया है। चाहे कलाकार हों, निर्देशक हों, प्रोड्यूसर हों, क्यू मेम्बर्स हों या बाकी तमाम लोग हों, इन्हें उस सिनेमा के माध्यम से रोजगार मिलता है और बड़े पैमाने पर राजस्व का अर्जन भी होता है, लेकिन दुर्भाग्य की बात यह है कि सिनेमा की पाइरेसी के कारण बहुत बड़े राजस्व की क्षति होती है। मैं समझता हूँ कि इससे लगभग एक वर्ष में 150 अरब रुपये से ज्यादा का सिनेमा का राजस्व घाटा हो जाता है। अगर इस तरीके से देखा जाए, तो इस विधेयक को संशोधित करने की आवश्यकता थी।

महोदय, पहली बार 1952 में यह सिनेमैटोग्राफी एक्ट आया था, जिसके माध्यम से सेंसर बोर्ड की स्थापना हुई थी और सोचा गया था कि फिल्में ऐसी होनी चाहिए, जो समाज की सहनशीलता के अनुरूप हों और ऐसी फिल्में ही प्रदर्शित की जानी चाहिए। अगर इसके अतिरिक्त कुछ किया जाता है, तो सेंसर बोर्ड उन पर रोक लगा सकता है, लेकिन धीरे-धीरे इसका दुरुपयोग होता गया। पहले सेंसर बोर्ड को यह अधिकार था कि वह दस साल के लिए प्रमाणन सर्टिफिकेट दे सकता था, लेकिन आज हम जो संशोधन लेकर आए हैं, उसके अनुसार, एक बार दिया गया प्रमाण पत्र हमेशा के लिए होगा, यानी उसकी कोई समय-सीमा नहीं रखी गई है। हालांकि, इसके लिए तमाम नियम निर्धारित किए गए हैं, जैसे बच्चों की आयु सीमा के लिए जो अलग-अलग प्रमाण पत्र होंगे, उनमें सात वर्ष तक की आयु के बच्चों, 13 वर्ष तक की आयु के बच्चों और 16 वर्ष तक की आयु के बच्चों के लिए जो फिल्में प्रदर्शित होंगी, उन्हें 'यूए सर्टिफिकेट' देने का काम किया जाएगा। यह इस तरीके से किया जाएगा कि हमारे बच्चों पर इसका कोई दुष्प्रभाव न पड़े। सिनेमा ने हमारे देश के विकास में बड़ी भूमिका अदा की है। अगर हम महिलाओं के सशक्तिकरण के सवाल को देखें, तो आज जो तमाम फिल्में आती हैं, उनमें महिलाओं ने अपने को मजबूत पात्र के रूप में स्थापित करने का काम किया है और तमाम सामाजिक बुराइयों के विरुद्ध भी अपने को स्थापित करने का काम किया है।

माननीय उपसभापति जी, अगर आप देखें तो हमारे देश में, चाहे हिन्दी के प्रचार-प्रसार की बात हो, भाषा के प्रचार-प्रसार की बात हो अथवा संस्कृति के प्रचार-प्रसार की बात हो, फिल्मों एक बड़ा माध्यम बनी हैं। देश के सुदूर अंचल में जहां हिन्दी भाषा-भाषी लोग नहीं थे, आज फिल्मों के प्रचार-प्रसार से वहां भी लोगों ने हिन्दी में पढ़ना-लिखना या हिन्दी को समझना प्रारंभ किया है। इस प्रकार से यह एक बहुत बड़ा योगदान है। हमारी सांस्कृतिक एकता को बनाए रखने में भी सिनेमा की एक बहुत बड़ी भूमिका रही है - लेकिन अच्छी फिल्मों की। राष्ट्रवाद को भी देश में संरक्षित करने में फिल्मों की बड़ी भूमिका रही है। लेकिन वहीं पर कुछ ऐसी फिल्में भी हैं जो केवल शुद्ध व्यावसायिक दृष्टि से बनाई गईं। वहां मर्यादाओं के साथ समझौता करके फिल्मों को घटिया स्तर का बनाकर समाज को गलत सामग्री परोसने का काम किया गया। उन पर निश्चित रूप से यह नया नियम अंकुश लगाने का काम करेगा।

महोदय, माननीय मंत्री जी बड़ी सूझ-बूझ के साथ यह अधिनियम लेकर आए हैं। वे जो यह संशोधन लेकर आए हैं, यह बड़ी सूझ-बूझ के साथ लेकर आए हैं। 1952 के बाद आवश्यकता थी कि सिनेमैटोग्राफी एक्ट में नया संशोधन आता, लेकिन पिछले 60-70 सालों तक इस पर चिंतन

नहीं हुआ। ...**(समय की घंटी)**... आज सिनेमा हमारे ग्रामीण क्षेत्रों से लेकर नगरीय क्षेत्रों तक सारे देश में देखा जाता है। सिनेमा के माध्यम से बहुत बड़ा संदेश जाता है। मान्यवर, अगर अभी आपने 'कश्मीर फाइल्स' फिल्म देखी होगी, तो उसमें वहां की उस स्थिति का चित्रण है, जो समाज कभी जान नहीं पाता। अभी एक 'द केरल स्टोरी' फिल्म बनी है, जिसमें दिखाया गया है कि किस तरह से धर्मांतरण करने का काम किया गया। आज देश ने इन फिल्मों के माध्यम से जाना कि इस देश में क्या-क्या होता है। इस तरह से फिल्में संवाद, संदेश, सांस्कृतिक एकता और सांस्कृतिक एकरूपता का एक सशक्त माध्यम हैं और इसलिए उनको बहुत सबल होना चाहिए। ...**(समय की घंटी)**...

मान्यवर, इस संशोधन में जो प्रावधान किए गए हैं, उनके अनुसार हमारा जो सेंसर बोर्ड होगा, उसका अधिकार भी बढ़ाने का काम किया गया है, ताकि वह इस तरीके के सीन्स पर रोक लगाने का काम कर सके। साथ ही, मान्यवर,

श्री उपसभापति: धन्यवाद, डा. अशोक बाजपेयी जी।

डा. अशोक बाजपेयी : आपका धन्यवाद।

श्री उपसभापति: माननीय सदस्यगण, दो माननीय सदस्यों ने यह सूचना दी है कि उनको तीन बजे की मीटिंग में शामिल होना है। अगर सदन की अनुमति हो, तो उन्हें पहले बोलने का मौका दिया जा सकता है। The next speaker is Dr. M. Thambidurai.

DR. M. THAMBIDURAI (Tamil Nadu): Thank you, Deputy Chairman, Sir, for giving me this opportunity.

MR. DEPUTY CHAIRMAN: Please be brief.

DR. M. THAMBIDURAI: I will be brief, Sir, I am not taking much of the time. I welcome the Amendment Bill introduced by hon. Minister. As other Members have rightly said that introduction of this Bill is a historical thing. The Bill was first introduced in the year 1952 and after that it has been introduced now. After a long time, our young man has taken an initiative; he is a young man, to see what kinds of amendments are required in the present scenario. I welcome that.

Sir, first of all, as our hon. Member said, I am also involved in the film industry. I have also produced and distributed certain movies. I have distributed nearly hundred movies in my area. So, I have some knowledge about it and that is why I wanted to say something on this Bill. Sir, piracy is a major problem due to which producers are facing a lot of issues. They are investing crores of rupees. Many producers are committing suicide also. In the film industry, producers are not big people.

Sometimes, they are in the highlight and at times, they live a miserable life. Sir, same thing happens with heroes of the films also. At times, they are very popular and then later they live in a poor condition. The film industry is like that. They are serving the people by entertaining them, but, afterwards they suffer a lot. That is the problem.

Sir, it is rightly mentioned by some hon. Members that the films are meant not only for entertainment but to highlight the social problems and as to how to solve them. The films can be based on family problems also. They should give some message to the people as to how to bear it and how to come forward to solve them. That is another way as to how the films should be produced.

For example, at the time of our freedom, most of the films were based on patriotism, to arouse the feeling of patriotism among the people of the country and to fight for it. For that, many people devoted their time and money to get freedom and for that many films were produced those days.

Sir, I come from a movement called the Dravidian Movement. The former Chief Minister, Shri Annadurai, who was also a Member of Rajya Sabha -- we call him also Anna -- he made so many films. He made especially historical films and films on social problems. He made the famous movie *Velaikkaran* which got so many repetitions. Afterwards, another Chief Minister, my mentor, Puratchi MGR, was also an actor. Amma was also an actress. Our party became popular because of our raising social problems. At that time, no media platforms or political platforms were available to raise social problems. But social and political problems were highlighted through films. In this way, a message has gone to the society how to solve the problem of disparity and casteism, etc. These were the ways how the films came. Now a different situation is going on. Some kind of violence is seen, violence is there, but all are following the same formula. The same formula of fighting and fighting is seen in every movie. He becomes *dada*, then police officer, he shoots film officer and kills the people. All these repetitions are taking place. You have to somewhere advise these people, or, the Censor Board should take care of these things. We must not feed such things in the minds of young people who go in some other way. The second thing, as our friend has said, the piracy has to be controlled. Age classification would not work out.

MR. DEPUTY CHAIRMAN: Please conclude. There are two more speakers in this category. Please conclude.

DR. M. THAMBIDURAI: As our Member said, it would not work out. I request the hon. Minister to see that film piracy is controlled. As our hon. Member said, if in due

course of time, any amendment is required, you can bring it now and not necessarily in the end because you have started a new concept how to bring some kind of amendments for this kind of industry also. I welcome the Bill brought forward by the hon. Minister. I hope that in future also, if required, you can bring it and we will give our support to that Bill also. Thank you.

डा. राधा मोहन दास अग्रवाल (उत्तर प्रदेश): उपसभापति महोदय, मैं आपका आभारी हूँ। महोदय, विशेष रूप से सामने उपस्थित जो लोग हैं, मैं उनके चरित्र के अनुरूप उन्हें समझता हूँ। *

श्री उपसभापति: माननीय सदस्य, आप विषय पर बोलिए।

डा. राधा मोहन दास अग्रवाल: महोदय, मैं विषय पर ही आऊंगा। वर्ष 1952 से लेकर आज तक यह काला धन का ही विषय था।

श्री उपसभापति: माननीय सदस्य, यह फिल्म का विषय है।

डा. राधा मोहन दास अग्रवाल: यह काले धन का ही पाइरेसी का विषय है।

श्री उपसभापति: माननीय सदस्य, यह फिल्म का विषय है। हमने आपको रूल्स बताए हैं। आप रूल्स जानते हैं, कृपया फिल्म पर बोलिए।

डा. राधा मोहन दास अग्रवाल : मैं आपका आभारी हूँ। हम गर्व का एहसास कर सकते हैं कि जबसे माननीय प्रधान मंत्री जी की ज़ीरो टॉलरेंस की सरकार आई है, तब से हमने हाउसिंग स्कीम्स की पाइरेसी रोक दी है, हमने राशन कार्ड की पाइरेसी रोक दी है, हमने गैस की सप्लाई की पाइरेसी रोक दी है और मैं माननीय मंत्री जी को बधाई दूंगा कि आज उन्होंने बहुत ही महत्वपूर्ण विषय पर पाइरेसी रोकने के लिए इस कानून को लाने का काम किया है।

उपसभापति महोदय, इसी के साथ मैं जनप्रतिनिधि होने के नाते माननीय मंत्री जी से एक और आग्रह करना चाहूंगा। आज बहुत सी ऐसी फिल्में आ रही हैं, जिन्हें हम लोग साथ बैठकर नहीं देख पाते, जैसे 'आदिपुरुष' है, जिस प्रकार का राम और हनुमान का संवाद उसमें दिया गया; जैसे 'पीके' है, जिसमें भगवान शिव को एक एलियन से डर कर शौचालय की तरफ भागते हुए दिखाया गया; 'ब्रह्मास्त्र' मूवी में रणबीर जूता पहन कर मंदिर में चले जाते हैं; 'तांडव' मूवी में उसका अभिनेता भगवान शंकर का रोल करते हुए गालियां देता है; जैसे 'काली' है, जिसके एक हाथ में एलजीबीटी का बोर्ड दिखाया जाता है और एक जगह मुंह में सिगरेट पीते हुए दिखाया जाता है; जैसे 'ओएमजी-1' थी और 'ओएमजी-2' अभी आने वाली है; जैसे 'अतरंगी रे' है, जिसमें शिव और हनुमान का अपमान किया गया और हीरोइन ने यहां तक कहा कि, 'हमको तुमने हनुमान का

* Not recorded.

प्रसाद समझ रखा है कि जो भी मांग लोगे, हम तुमको आकर दे देंगे'; जैसे 'A Suitable Boy' आने वाली है और 'लूडो' आई है। महोदय, ऐसी ढेर सारी मूवीज़ हैं, जो कहीं न कहीं सेंसर बोर्ड की कमियों के नाते इस समाज में परोसी जा रही हैं। अभी मेरे मित्र कह रहे थे कि ये फिल्में नक्सलाइट आंदोलन को हीरो वरशिप के रूप में प्रोड्यूस कर रही हैं। वर्ष 2015 में आई.आई.एम., अहमदाबाद का एक अध्ययन हुआ था।

महोदय, 62 प्रतिशत फिल्मों में बनिए बेईमान दिखाए गए, 74 परसेंट फिल्मों में सिखों का मजाक उड़ाया गया, 78 परसेंट फिल्मों में महिलाओं को बदचलन दिखाया गया और उन्हें ईसाई बता दिया गया और ठीक उसका उलटा 84 परसेंट फिल्मों में यदि कोई एक विशेष मजहब का व्यक्ति बड़े से बड़ा आतंकवादी है, तो उसको दिखाया गया कि वह नमाज़ के समय गोली खा सकता है, लेकिन नमाज़ की पोज़िशन से हटने को तैयार नहीं है, उसको पक्का मुसलमान दिखा दिया गया। ऐसा क्यों हो रहा है? सिनेमैटोग्राफ एक्ट, 1952 की धारा 5बी है, जिसमें सेंसर बोर्ड को कुछ विशेष प्रकार की फिल्मों को संस्तुति न देने की अनुमति दी गई, जिसमें 'action films against the sovereignty and integrity of India, against the security of the State, against friendly relations with foreign States, against public order, against decency or against morality, against defamation or contempt of court' और आश्चर्य की बात यह है कि against defamation or contempt of court तो है, defamation of religion और लोगों की धार्मिक भावनाओं को भड़काने वाली ऐसी फिल्मों के खिलाफ कोई भी कानूनी प्रावधान नहीं किया गया है। इसलिए मैं पूरे दिल से माननीय मंत्री जी के इस विधेयक का समर्थन करता हूँ और उनसे आग्रह करता हूँ कि मैं जन भावनाओं को उनके बीच में रख रहा हूँ, वे उस पर भी विचार करें।

डा. सोनल मानसिंह (नामनिर्देशित): उपसभापति जी, आपने मुझे बोलने का अवसर दिया, उसके लिए मैं आपका धन्यवाद करती हूँ। मेरे केवल दो-तीन ही प्वाइंट्स हैं, जिनको मैं उजागर करना चाहूँगी। सर, सबसे पहले मैं यह कहना चाहती हूँ कि पाइरेसी शब्द, एक नेगेटिव शब्द है। It is a bad word, क्योंकि उसमें immaturity दिखती है, lack of intelligence दिखता है और आइडियाज़ की चोरी के साथ-साथ पूरा का पूरा जो प्रोडक्शन है, उसकी चोरी का प्रश्न भी उठता है। किसी भी प्रकार की piracy को बंद करने के लिए इस बिल में अमेंडमेंट लाया जा रहा है। महोदय, मुझसे पहले सभी सदस्यों ने कहा है कि आज के ज़माने में हरेक बच्चे के हाथ में मोबाइल फोन है, लैपटॉप है और पूरा सोशल मीडिया, इंटरनेट - सब उनकी मुट्ठी में है। ऐसी परिस्थिति में इस अमेंडमेंट के द्वारा कैसे और कहां-कहां इसको रोक सकेंगे, यह प्रश्न मेरे मन में उठता है। माननीय मंत्री जी उसका निराकरण करेंगे, तो अच्छा होगा। अभी राधा मोहन जी बोल रहे थे कि बहुत सारी morality, religion वगैरह के प्रश्न उठते हैं। मैं चाहती हूँ कि ऐसे जो शब्द हैं, the key words for morality, उसकी कोई definition दी जाए, क्योंकि morality शब्द अलग-अलग कल्चरल कम्युनिटीज़ में अलग-अलग धर्मों के अंतर्गत बहुत अलग होता है। मुझे Sanskrit scholars के द्वारा कहा गया है, भारतीय धर्मशास्त्र के scholars हैं कि हमारे यहां morality शब्द का कोई ट्रांसलेशन ही नहीं है। It is being understood in a very different context, इसलिए मैं चाहूँगी कि हमारे धर्मशास्त्रों के अनुसार, हमारी भाषाओं के अनुसार, हमारे ट्रेडिशनस, विचारों के अनुसार यदि हिंदी में इसका ट्रांसलेशन मिल जाए, तो बहुत ही सहायता मिलेगी। मैंने बचपन से

कुछ फिल्मों देखी हैं, मैं बहुत ज्यादा फिल्मों तो नहीं देख पाती हूँ, क्योंकि मुझे मेरा अपना काम मसरूफ़ रखता है, लेकिन मुझे याद है कि जेल रिफॉर्म के लिए वी. शांताराम की 'दो बीघा जमीन' अद्भुत फिल्म थी।

'मदर इंडिया' - हम जो नारी शक्ति, सशक्तिकरण की बात कर रहे हैं, इस संबंध में उससे बढ़िया फिल्म मैं नहीं सोचती हूँ कि आज तक बनी हो। नृत्य, संगीत और हमारी जो कलाएं हैं, हमारी धरोहर हैं, जीवंत धरोहर हैं - 'झनक-झनक पायल बाजे' और ऐसी कुछ फिल्मों हमारे सामने थीं। बच्चों के लिए 'जागृति' फिल्म आई थी, जिसमें यह गाना था -

*"आओ बच्चो तुम्हें दिखाएं झांकी हिंदुस्तान की,
इस मिट्टी से तिलक करो ये धरती है बलिदान की।"*

आज तक ऐसे गाने कान में गूंजते हैं और ऐसे दृश्य हमारी आंखों के सामने नाचते हैं। कल दोपहर में जनजातियों, ट्राइबल्स के बारे में जो बहस हो रही थी, उसे मैंने सुना था। मुझे नहीं लगता है कि हमारी ट्राइबल कम्युनिटीज़ और इंडिजनस लोगों के दर्शन में, यानी उनको दिखाने में हमारी फिल्मों आज तक सक्षम हो पाई हैं। शायद इसीलिए भी मुझे लगता है कि हम उन्हें नहीं समझ पाए हैं और आज तक उन्हें ट्राइबल्स कहते आए हैं। We have not understood what their traditions are; what their festivals are; what their mind says; what their philosophy is. उनका जिस तरीके से फिल्मों में निरूपण होता रहा है, वह बहुत ही आपत्तिजनक रहा है। उनको हमेशा ऐसी अवस्था में दिखाया जाता है कि they are to be used and thrown away. मैं चाहूंगी कि इस पर थोड़ा विचार हो। जब आप सर्टिफिकेशन दे रहे हैं या इसके लिए प्रावधान कर रहे हैं, तो ऐसी फिल्म या ऐसे कन्टेंट के बारे में भी जाग्रत रूप से सोचा जाए। 7 वर्ष, 10 वर्ष, 13 वर्ष - यह जो अलग-अलग आयु है, इसका मुझे कोई मतलब समझ में नहीं आता है, क्योंकि जैसा मैंने कहा कि आजकल सबके पास मोबाइल होते हैं। इस पर आप कहां तक रोक लगा सकेंगे, यह सोचने की बात है।

महोदय, मैं इस बिल का समर्थन करती हूँ, धन्यवाद।

SHRI S NIRANJAN REDDY (Andhra Pradesh): Thank you, Mr. Deputy Chairman, Sir. Before I start speaking, I must confess that I have an abiding interest in films. I have been creatively involved in films. I have also produced some films. So, it is my duty to first inform the august House about my interest, before I speak.

Sir, I rise to support the Bill on behalf of my party. There are four important features of this Bill. Why we feel that this Bill is commendatory and needs to be supported. First, the Government reduces its control because it has taken away one round of revision power that it had under Section 6. So, there is now lesser Government control on the creative aspect. Second, the certification period has been increased from ten years to perpetuity. It is also a very welcome step. One of the hon. Members has already spoken about it. Third, age-appropriateness is required to be

mentioned in the certification now. This would give the viewers an informed choice when they are taking their children along with them to view films. When the films are certified as UA, they would know what age would be the appropriate age to take their children along with them to view the film. So, this gives that viewers' choice to the audience and informs them better. So, this is a very salutary feature. Fourth, which is the most important feature of the Bill, is the anti-piracy provision that has been made. Sir, I would only wish to state that the Government has done a good job in providing for this feature now. But, it may need to consider whether this may be a case of doing too little too late. And, I would like to give the reasons for that. The provision, which has now been made for ensuring that if someone is carrying an audio-visual recording device into a cinema theatre has been made punishable. And, it is very creditable. It does not go sufficiently far because this is possibly inspired by the Anti-Camcorder legislation that was in place in USA from 2005. South Korea and the Philippines had it in 2009 and 2011. At that time, that kind of provision possibly had a greater effect. I am not saying that it is not useful now. It is useful. I commend the Government. I am only trying to say that maybe there is a little more that can be added. Earlier, when those laws were available in 2005, 2009 and 2011 what would happen is, someone had to carry a camcorder into the theatre for the purpose of recording a film.

It was easier to detect, it was easier to arrest and it was easier to implement. Possibly, now, because of the proliferation of mobile phones, where everybody has a recording device in their pocket, giving teeth to the law today, in terms of implementing it, may be a little difficult. So, I would want the Government to go a little further. I am commending the Government for what they have done because this bridges a gap. Earlier, Sir, when only a copy was made and a copy was exhibited, it would result in what is called as an infringement under the Copyright Act. Once it is infringed, Section 63 would come in, and whoever aided or abetted the infringement, including someone who may have recorded this movie in a cinema theatre would also become guilty, and he would also be punished. But, now, the very fact that someone is recording it in the theatre by taking an audio-visual recording device, by itself is sufficient to make it punishable. So, it will have a larger deterrent effect. But, as I mentioned, Sir, it may be difficult for the implementing agencies to ensure this because everybody has a mobile phone. If there are thousand people in an auditorium or five hundred people, each of them have a recording device. So, the suggestion I have for the Government, therefore, is this. Now the most common way in which this film is being shown is by it being streamed on these pirated sites. We have the provisions, thankfully, Sir, through all the three laws which enable the Government to stop this. One is the IT Act; the second is the Copyright Act; and the third is the

Cinematography Act. All are under the Central legislative sphere. So, it is the Central Government... Sir, I am requesting for two more minutes.

MR. DEPUTY CHAIRMAN: Your party has one more speaker.

SHRI S NIRANJAN REDDY: I know, Sir. Please give me two more minutes; otherwise, I can stop. I just have two important suggestions.

MR. DEPUTY CHAIRMAN: Please conclude in one minute. There is one more speaker.

SHRI S. NIRANJAN REDDY: Sir, what is happening now is that as and when there is an illegal streaming that is happening, the streaming would have to be blocked. So, the instructions would have to go from a lawful authority or a court. We have found that it is very difficult to obtain these kinds of instructions on a film to film basis and on a site to site basis. So, maybe, the Government may have to come up with some scheme which will make it easier to give effect to what the Government itself seeks to achieve under the Piracy Act.

Sir, then, I have another important submission. It is now well documented that piracy is costing the Indian economy, which is 2.8 billion dollars, and it roughly translates to Rs. 20,000 crores. This is only going to increase. I am, therefore, suggesting that if piracy is stopped, it would result in the power of the Indian cinema reaching larger audiences. As regards the soft power of cinema. Just to give an example, the Korean cinema, it has somehow managed to reach every corner of the world. This has resulted in increased tourism. Indian cinema is just on the frontiers of stepping outside the traditional areas of Indian film viewing. Sir, I would request the Government to look at the piracy related issues a little more seriously. I commend the Government; I support the Bill but with a hope that with a young Minister in charge, we may have more proactive steps from the Government for protecting the film industry. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Thank you, Niranjan Reddyji. Now, Shri Pabitra Margherita.

SHRI PABITRA MARGHERITA (Assam): Sir, I thank you for giving me the opportunity to speak on the Cinematograph (Amendment) Bill, 2023. I support the Bill. Sir, almost all the points which I had prepared have already been spoken by my

colleagues. Yes, fortunately, I am from a State which has a very glorious history in film industry. Shri Jyoti Prasad Agarwala, the first film maker of Assam, produced and directed the first movie way back in 1935; it is called Joy Murti. So, after 12 years, we are celebrating the 100 years of Assamese cinema. The 'Joy Murti', the first movie, to the best of my information, it is the first dubbed or really recorded movie in India. It is amongst the first 10 talkies of India. The main character, the protagonist, is female protagonist. I think during those days, this was the first film having a female character in the centre stage. So, I also had the opportunity to serve the film industry as a film worker. I am from the film fraternity. I have an experience of 25 years in Assamese film industry.

I used to produce, direct and assist the Directors as well. So, I had the experience as a member of Film Censoring Boards, and I served the first Government studio of India, that is, *Jyoti Chitaban* in Assam. It was established 60 years ago. I had the opportunity to serve as the Chairman of the Film Studio, Government Film Studio. So, having these experiences, I really appreciate the moves taken by our hon. Minister. Because of the practical knowledge or experience, with the experience and knowledge, I do appreciate our hon. Minister and our Government for taking this Amendment Bill.

Sir, the main focus in this Bill from my side is the piracy, and, yes, for a filmmaker or a member of the film fraternity, piracy is like cancer of film industry. It not only affects the producer or the production-house but the entire ecosystem, right from the spot boy, the junior artists, dancers, to the Director, to the Writer. The entire ecosystem of film industry gets affected because of piracy, and I really, not only as a Member of this Parliament or a Member of BJP but as a film fraternity member also, congratulate and thank Anurag Thakurji for this Amendment.

Another important point which has already been spoken is the categorization of age-bar of certification, that is, UA category into three age-based categories, namely, UA 7+, UA 13+ and UA 16+. Earlier, it was a wide range because it was only UA, the movies, which can be seen even by children with parental guidance; but it was a wide range, up to 18 years. But now, as it is UA 7+, UA 13+ and UA 16+, it will help the Censor Board, the guardians and the society. So, this categorization is welcomed by us, and the main thing is the piracy. My friends have already mentioned that our film industry has a great potentiality. The revenue-generation is almost 2 billion USD equaling Rs. 16,000 crore or something more. But it will be doubled if piracy is stopped.

So, as a film fraternity member, as a member of BJP, I again congratulate, thank and support our hon. Minister and the Bill. Thank you.

MR. DEPUTY CHAIRMAN: Thank you, Pabitraji. Within four minutes' time, you have given good inputs. माननीय श्री धनंजय भीमराव महादिक।

श्री धनंजय भीमराव महादिक (महाराष्ट्र): माननीय उपसभापति जी, आपने मुझे इस महत्वपूर्ण बिल 'The Cinematograph (Amendment) Bill, 2023' पर बोलने का मौका दिया, इसके लिए बहुत-बहुत धन्यवाद। सर, माननीय मंत्री, श्री अनुराग ठाकुर जी इस बिल को लेकर आए हैं और मैं इस बिल के समर्थन में बोलने के लिए खड़ा हुआ हूँ।

सर, इसमें दो-तीन बहुत महत्वपूर्ण चीज़ें आई हैं। एक तो इस बिल में, 'The Cinematograph Act, 1952' में संशोधन का प्रस्ताव है; दूसरा, पायरेसी में कठोर दंड का प्रावधान है, और तीसरा, हर आयु वर्ग के लिए अलग-अलग श्रेणियां बनाने का प्रावधान है।

सर, जैसे हमारे स्कूल और कॉलेज की पढ़ाई हम पर प्रभाव डालती है, हमारे गुरु का ज्ञान और प्रशिक्षण हम पर प्रभाव डालता है, उसी तरह सिनेमा भी हमारी लाइफ पर प्रभाव डालता है। कई माननीय सांसदों ने यहां पर बताया भी है कि सिनेमा हमारे देश की इकोनॉमी में बहुत इम्पॉर्टेंट रोल प्ले करता है। इसमें जॉब क्रिएशन की भी बहुत महत्वपूर्ण क्षमता है।

सर, मैं महाराष्ट्र से आता हूँ, जहां बॉलीवुड का हब है। मैं महाराष्ट्र के कोल्हापुर से आता हूँ। तकरीबन सभी माननीय सदस्यों ने जिन दादासाहेब फाल्के जी का नाम लिया है, जिन्हें फिल्म इंडस्ट्री के जगत का जनक कहा जाता है, वे भी कोल्हापुर से ही थे। कोल्हापुर से फिल्म इंडस्ट्री में और भी बहुत बड़ी-बड़ी हस्तियां थीं, जैसे वी. शांताराम जी, मास्टर विनायक जी, भालजी पेंढारकर जी - इन सबने इंडियन सिनेमा को इंटरनेशनल रेकग्निशन दिलवाने की कोशिश की है और उसे वह मिला भी है। भालजी पेंढारकर तो वह नाम है, जिन्होंने हमारे देश में तकरीबन 100 साल पहले फिल्म वाला कैमरा बनाया था। वह काम हमारे कोल्हापुर के भालजी पेंढारकर जी ने किया था।

सर, मैं महाराष्ट्र के बारे में बोलना चाहूँगा, मराठी फिल्म इंडस्ट्री के बारे में बोलना चाहूँगा। मराठी फिल्म इंडस्ट्री भी अभी बॉलीवुड को टक्कर दे रही है। हमारी कई फिल्में अभी 100 करोड़ के स्लॉट में जा चुकी हैं, लेकिन मैं मंत्री जी से कहना चाहता हूँ कि उनकी भी कुछ दुविधाएँ हैं। जैसे - स्टेट गवर्नमेंट उनको मराठी फिल्में बनाने के लिए कुछ अनुदान देती है, वैसे ही मैं चाहूँगा कि देश की जितनी भी रीजनल लैंग्वेजेज़ में फिल्में बनें, उनमें केंद्र का थोड़ा सहयोग होना चाहिए। अगर उनको हम थोड़ा सहयोग देंगे, तो रीजनल लैंग्वेजेज़ में कई फिल्में बन सकती हैं।

सर, एक दूसरी दुविधा यह है कि इन रीजनल लैंग्वेजेज़ की फिल्मों को थिएटर अवेलेबल नहीं होते हैं। इसलिए रीजनल लैंग्वेजेज़ की मूवीज़ के लिए एक प्रावधान किया जाए कि फलां थिएटर में उनको दिखाया जाएगा या हरेक के लिए कोई कोटा अलॉट किया जाए। सर, इसी में तीसरा निवेदन यह है कि जो सिंगल स्क्रीन थिएटर्स हैं, जो पुराने समय से चले आ रहे थे, उनके लिए बहुत सख्त प्रावधान है। उनको नया बनाने के लिए बहुत सारे कड़े प्रावधान हैं। पुराने सिंगल स्क्रीन थिएटर्स को गिराकर वहाँ पर मल्टीप्लेक्स बनाना हो या और भी कई चीज़ें, जैसे वहाँ पर मॉल्स बनाने हों, वे जगहें बहुत सारी प्राइम लोकेशंस पर होती हैं। मैं मंत्री जी से माँग करता हूँ कि इसमें अगर हम उनकी मदद करेंगे, तो नए तरीके के डिजिटल थिएटर्स वहाँ पर बन सकते हैं।

सर, यहाँ पर दूसरी बात पाइरेसी की कही गई। इसकी बात यहाँ पर सभी सांसदों ने की। जैसे इंडियन इकोनॉमी में हमारी फिल्म इंडस्ट्री की ग्रोथ हो रही है, वैसे पाइरेसी की भी ग्रोथ हो रही है। बहुत बड़े पैमाने पर पाइरेसी हो रही है। मैं मंत्री जी का आभार व्यक्त करता हूँ कि इन्होंने अलग-अलग आयु वर्ग के लिए अलग-अलग श्रेणियाँ बनाई हैं, जैसे - U/A 7+, U/A 13+, U/A 16+. अलग-अलग आयु वर्ग के लिए ये श्रेणियाँ बनाई हैं, लेकिन उस पर इंटरनेट का कंट्रोल ज्यादा है और इंटरनेट में कई सारे प्राइवेट प्लेयर्स हैं। मैं सरकार से यह भी माँग करूँगा कि देश भर में सरकार का इंटरनेट ब्रॉडबैंड हर हाउसहोल्ड में होना चाहिए। इसके लिए भी हमें कोशिश करनी चाहिए, क्योंकि इस पर हमारा कंट्रोल नहीं है। अभी मैडम ने कहा कि हमारे बॉलीवुड की जो फिल्में हैं या हमारा जो संगीत है, वह विश्व में प्रसिद्ध है। "झनक-झनक पायल बाजे" सौ साल पहले, पचास साल पहले बना था, हम आज भी उसे सुन रहे हैं। "आओ बच्चो तुम्हें दिखाएँ झाँकी हिन्दुस्तान की" जैसे गाने आज कहाँ हैं? अभी की फिल्मों में गाने आ रहे हैं - "चार बोटल वोडका, काम मेरा रोज़ का", "रात भर पार्टी करो", "अभी सुबह नहीं हुई है।" इस पर भी कुछ कंट्रोल होना चाहिए, क्योंकि ...(समय की घंटी)... सर, मैं अब खत्म करूँगा। सर, मेरा कहना है कि इस पर भी हमारा थोड़ा कंट्रोल होना चाहिए। मैं आपके माध्यम से सरकार से अनुरोध करूँगा कि जिस तरह उत्तर प्रदेश में ...(व्यवधान)...

श्री उपसभापति: नहीं, प्लीज़। आपस में बात नहीं करें।

श्री धनंजय भीमराव महादिक: सर, उत्तर प्रदेश में 1,000 करोड़ की लागत से बहुत बड़ी फिल्म इंडस्ट्री बन रही है। मैं सरकार से अनुरोध करूँगा कि हरेक राज्य में, विशेषकर महाराष्ट्र में, क्योंकि महाराष्ट्र का बॉलीवुड विश्व प्रसिद्ध है, इसलिए महाराष्ट्र में भी इसका एक फिल्म स्टूडियो बने, जिसमें सरकार की मदद हो। हमारे महाराष्ट्र में कोल्हापुर में भी बहुत से कलाकार हैं, उनको इससे फायदा होगा, उनको इसका योगदान मिलेगा। ...(समय की घंटी)... उनको मज़बूत करने के लिए सरकार स्टेप्स उठाए। मैं इस बिल का पूरी तरह से समर्थन करता हूँ, बहुत-बहुत धन्यवाद।

सुश्री कविता पाटीदार (मध्य प्रदेश): माननीय उपसभापति महोदय, आपने इस विधेयक पर मुझे अपना वक्तव्य रखने का जो अवसर प्रदान किया है, इसके लिए आपका धन्यवाद।

महोदय, सर्वप्रथम मैं इस सदी के राष्ट्र नायक, इस देश के प्रधान मंत्री, माननीय मोदी जी एवं सूचना और प्रसारण मंत्री, माननीय अनुराग सिंह ठाकुर जी के इस संशोधन विधेयक के लिए बधाई प्रेषित करती हूँ।

महोदय, हम सभी जानते हैं कि कला हमारी संस्कृति का एक अहम हिस्सा है। हम यह भी मानते हैं कि परिवर्तन इस सृष्टि का नियम है। सिनेमा जगत में भी उसके माध्यम में, साधन में, उससे संबद्ध प्रौद्योगिकी में दशकों में समय के साथ परिवर्तन आया है, इसलिए इसकी प्रमाणन प्रणाली में भी परिवर्तन होना आवश्यक है, जो इसे समकालीन होने की तरफ आगे बढ़ाता है। हम सब जानते हैं कि यह संशोधन विधेयक समय के अनुकूल प्रमाणन प्रक्रिया को और अधिक प्रभावी

बनाने, समग्र रूप से फिल्म चोरी पर रोक लगाने और इस क्षेत्र में नौकरियों के सृजन को बढ़ावा देने के लिए एक महत्वपूर्ण विधेयक है।

माननीय उपसभापति महोदय, चलचित्र मनुष्य की एक अद्भुत उपलब्धि है। हम जानते हैं कि इसके माध्यम से मानव समाज के विभिन्न पहलुओं का सजीव चित्रांकन होता है।

3.00 P.M.

यह भावों की अभिव्यक्ति का एक मजबूत आधार है। मुझे खुशी है कि इस सदन में इस क्षेत्र से जुड़े हुए हमारे साथी सदस्य भी मौजूद हैं। मैं उनकी कला को प्रणाम करती हूँ और मैं यह मानती हूँ कि वे भी मेरी इस बात से सहमत होंगे कि नई डिजिटल प्रौद्योगिकी के आगमन से, थियेटर में जाने वाले लोगों की संख्या में कमी के कारण एवं इंटरनेट या सोशल मीडिया के माध्यम से फिल्मों की चोरी के कारण फिल्म जगत को बहुत नुकसान हुआ है। यह संशोधन फिल्म पाइरेसी के खतरे को व्यापक रूप से अंकुश लगाने और सिनेमा जगत के सृजनात्मक उद्योग की सुरक्षा करने के प्राथमिक उद्देश्य से लाया गया है, जिसमें उल्लंघन पर कठोर सजा का भी प्रावधान है, जो तीन माह से लेकर तीन साल तक भी है और इसमें अर्थ दंड का भी प्रावधान किया गया है।

माननीय उपसभापति महोदय, हम सब जानते हैं कि ऑनलाइन फिल्मों की पाइरेसी से ओटीटी प्लैटफॉर्म को 2022 में 24.63 हजार करोड़ रुपए का नुकसान हुआ है। अर्नेस्ट एंड यंग की एक रिपोर्ट के मुताबिक पाइरेसी से 2019 में भारतीय फिल्म इंडस्ट्री को करीब 18 हजार करोड़ रुपए का नुकसान हुआ है। इससे सिर्फ पैसों का ही नुकसान नहीं होता है, बल्कि इसके कारण परफॉरमेंस लॉस, क्रिएटिविटी लॉस, जॉब लॉस आदि भी होते हैं।

माननीय उपसभापति महोदय, चलचित्र संशोधन विधेयक, 2023 फिल्म इंडस्ट्री एवं सृजनात्मक उद्योगों को न केवल पाइरेसी की महामारी से निजात दिलाने का काम करेगा, बल्कि फिल्म इंडस्ट्री के तीव्र विकास में भी मदद करेगा। अभी हमारे एक सदस्य माननीय राधा मोहन दास जी ने भी कहा था कि कई फिल्में ऐसी हैं, जिनमें हमारी संस्कृति का गलत चित्रांकन किया गया है। वैसे भी कहा गया है कि जैसा चित्र होगा, वैसा ही चित्त होगा। क्या दिखाना है, कैसे दिखाना है, कहाँ दिखाना है और किसको दिखाना है - इस विधेयक के द्वारा इसको भी नियंत्रित करने का काम किया जाएगा। मैं सरकार की इस पहल का खुले दिल से स्वागत करती हूँ।

माननीय उपसभापति महोदय, फिल्म पाइरेसी को रोकने के लिए अधिनियम में प्रस्तावित संशोधन, भारत के कानून को संयुक्त राज्य अमेरिका, कनाडा, जर्मनी, इटली और फिलीपींस जैसे न्यायिक क्षेत्रों में वैश्विक सर्वोत्तम प्रभाव के साथ संरेखित करेगा - यह हमारे लिए एक बड़ी उपलब्धि है।

माननीय उपसभापति महोदय, चर्चाधीन संशोधन विधेयक, 2023 में वैसे तो कई प्रशंसनीय प्रावधान किए गए हैं, लेकिन सबसे स्वागत योग्य कदम प्रमाण पत्र की सतत वैधता का प्रस्ताव है, जिसका हम स्वागत करते हैं। हम सब जानते हैं कि यह विधेयक विभिन्न प्लैटफॉर्मों पर फिल्मों और सामग्री के वर्गीकरण में एकरूपता तो लाएगा ही, लेकिन इसके साथ-साथ फिल्मों को बढ़ावा देने और स्थानीय सामग्री को वैश्विक बनाने में मदद करने की दिशा में एक क्रांतिकारी कदम होगा, क्योंकि सबसे ज्यादा फिल्में हमारे भारत में ही बनती हैं, विभिन्न भाषाओं में बनती हैं। हमारी

इस कला को अब विदेशों में भी प्रोत्साहन और पुरस्कार मिला है। माननीय प्रधान मंत्री जी की सोच हमेशा सृजनात्मक रही है। उन्होंने विभिन्न कला और कला से जुड़े हुए क्षेत्र के लोगों के हितों को संरक्षित करने का सदा ही प्रयास किया है।

माननीय उपसभापति महोदय, मुझे इस बात का गर्व एवं सुखद अनुभूति है कि माननीय प्रधान मंत्री आदरणीय मोदी जी के नेतृत्व में देश जहाँ विकास की ओर आगे बढ़ रहा है, विभिन्न कल्याणकारी योजनाओं के माध्यम से प्रत्येक व्यक्ति की प्रगति को सुरक्षित कर रहा है, वहीं कला के क्षेत्र में भी उनके हितों को संरक्षित करते हुए, गंभीर संवेदना का परिचय देते हुए इस विधेयक को लाने का काम किया गया है। **...(समय की घंटी)...** मैं पुनः माननीय प्रधान मंत्री जी और माननीय अनुराग जी को धन्यवाद देती हूँ। बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: Shri Abdul Wahab, not present. Shrimati Geeta alias Chandraprabha.

श्रीमती गीता उर्फ चन्द्रप्रभा (उत्तर प्रदेश): महोदय, मैं आपका बहुत आभार व्यक्त करती हूँ कि आपने मुझे चलचित्र (संशोधन) विधेयक जैसे महत्वपूर्ण विषय पर सदन के समक्ष अपने विचार प्रस्तुत करने का अवसर प्रदान किया।

महोदय, किसी भी देश की फिल्में उस देश की सामाजिक एवं सांस्कृतिक जीवन का दर्पण होती हैं। हमारे देश में 1913 में मूक फिल्म, राजा हरिश्चंद्र से लेकर आज तक बन रही फिल्मों द्वारा देश के सामाजिक एवं सांस्कृतिक पहलुओं को दर्शाया जा रहा है। इस विधेयक के माध्यम से सरकार द्वारा भारतीय फिल्म उद्योग के हित में अनेकों प्रावधान किए जा रहे हैं। आज भारतीय फिल्म उद्योग क्षेत्र में फिल्म सामग्री की चोरी एक बड़ी समस्या के रूप में उभरी है। प्रत्येक वर्ष फिल्म सामग्री की चोरी से भारतीय फिल्म उद्योग को लगभग 20 हजार करोड़ रुपए का नुकसान हो रहा है।

महोदय, इस विधेयक के माध्यम से सरकार द्वारा फिल्म की सामग्री की चोरी को रोकने हेतु कठोर प्रावधान किए जा रहे हैं। इसके अतिरिक्त यह विधेयक भारतीय फिल्मों को बढ़ावा देने तथा स्थानीय सामग्री को वैश्विक बनाने की दिशा में एक सकारात्मक कदम है। वर्तमान में सेंसर बोर्ड के नियमों के अनुसार फिल्मों को विभिन्न श्रेणियों में वर्गीकृत किया जाता है, परंतु इस विधेयक के माध्यम से श्रेणियों में वर्गीकृत करने के बजाए, फिल्मों को उम्र समूह के आधार पर वर्गीकृत करने का प्रावधान किया जा रहा है। मैं इसके लिए माननीय प्रधान मंत्री जी एवं माननीय मंत्री, आदरणीय अनुराग सिंह ठाकुर जी को बधाई देती हूँ कि उनके द्वारा इस गंभीर विषय पर चिंतन किया गया है। जैसा कि मैंने पहले भी कहा है कि किसी भी देश की सांस्कृतिक एवं सामाजिक व्यवस्थाओं को फिल्मों द्वारा दर्शाया जाता है, परंतु आज भारतीय फिल्मों की सामग्री का पश्चिमीकरण किया जा रहा है। अनेक फिल्में ऐसी होती थीं, जिनकी सामग्री को आप परिवार के साथ नहीं देख सकते थे। इन फिल्मों का भारतीय संस्कृति एवं सामाजिक व्यवस्थाओं से कोई मतलब नहीं होता था। इस प्रकार की व्यवस्थाओं को नियंत्रित करने हेतु फिल्मों को उम्र समूह के आधार पर वर्गीकृत करने का निर्णय सरकार द्वारा एक सकारात्मक कदम है।

महोदय, एक समय ऐसा था, जब हम परिवार के साथ बैठकर फिल्में देखते थे। तब कई अभिनेताओं द्वारा भारतीय रीति-रिवाज़ के साथ ऐसे गानों को प्रस्तुत किया जाता था, जिन्हें देखकर मन खुश होता था और अच्छा लगता था कि मेरा भारत महान है। परंतु जिस प्रकार से भारतीय फिल्मों का पश्चिमीकरण किया गया है, उसी प्रकार से देश की सांस्कृतिक विरासत को मिटाने के लिए बॉलीवुड में अनेक अन्य व्यवस्थाएं स्थापित करने का षड्यंत्र भी रचा गया है। कई सदियों तक देश की सांस्कृतिक विरासत को फिल्मों के माध्यम से मिटाने के लिए षड्यंत्र होते रहे हैं और हमारी पहले की सरकारें मूक दर्शक बनकर देखती रही हैं। महोदय, स्थिति यह थी कि फिल्मों में माफियाओं का इतना भय था कि फिल्मों के निर्देशक, निर्माता और अभिनेता चाहते हुए भी भारत की संस्कृति का बखान नहीं कर सकते थे। आज फिल्मों के निर्देशक, निर्माता बिना किसी भय के देश के हित में, देश की संस्कृति के हित में फिल्मों का निर्माण कर रहे हैं। भारतीय सिनेमा जनक दादासाहेब फालके जिस कल्पना के साथ फिल्म जगत की स्थापना करके गए थे, आज भारतीय फिल्म जगत पुनः उसी स्वर्णिम काल की तरफ जा रहा है।...(समय की घंटी)...

महोदय, मैं इन सभी व्यवस्थाओं के लिए देश के माननीय प्रधान मंत्री जी और माननीय मंत्री जी को बहुत-बहुत बधाई और शुभकामनाएं देती हूँ। आज सदन में यह विधेयक भारतीय फिल्म जगत के लिए अत्यंत महत्वपूर्ण विधेयक है, क्योंकि विश्व में सबसे ज्यादा फिल्में बनाने का रिकॉर्ड भारत के नाम है। सर, मैं एक मिनट में समाप्त करती हूँ। भारतीय फिल्म जगत को फिल्मों की सामग्री की चोरी जैसी अनेक समस्याओं का सामना करना पड़ रहा है। माननीय सरकार और माननीय मंत्री जी द्वारा फिल्म उद्योग की समस्याओं का निस्तारण करने के लिए विधेयक लाने का जो विशेष कदम उठाया गया है, जो पहल की गई है, मैं उसका स्वागत करती हूँ और पुरजोर समर्थन करती हूँ, बहुत-बहुत धन्यवाद।

श्री बिप्लव कुमार देब (त्रिपुरा): माननीय उपसभापति महोदय, सबसे पहले मैं माननीय प्रधान मंत्री जी को धन्यवाद दूँगा कि उन्होंने मेरे सामने बैठे एक ऐसे नौजवान को मंत्री बनाया - और वे नौजवान हैं, यह उन्होंने इस बिल को लाकर साबित कर दिया है। 'सिनेमैटोग्राफ (संशोधन) विधेयक, 2023' पर बोलने से पहले मैं बताना चाहता हूँ कि मैं जिस त्रिपुरा की धरती से आता हूँ, वह सचिन देव बर्मन की भूमि है, राहुल देव बर्मन की भूमि है। मैं उस भूमि से आता हूँ, तो स्वाभाविक तौर पर, हालाँकि मैंने पहले सोचा था कि मैं नहीं बोलूँगा, लेकिन उनके प्रति मेरी जो श्रद्धा और विश्वास है, उसे देखते हुए मैं आपके सामने बोलने के लिए खड़ा हुआ हूँ। सर, मैं गाऊँगा - "ओ मांझी रे..." यह एस. डी. बर्मन का मेन गाना है।

महोदय, हमारे सामने आज जिनको रहना चाहिए था, जो हर बार आवाज़ उठाते रहते हैं कि मोदी जी ने सरकार में आने के बाद रोज़गार के लिए क्या किया, कहां-कहां काम किया। जब रोज़गार से संबंधित कोई बिल या अमेंडमेंट आता है, तब वे यहां नहीं रहते हैं, बोलते भी नहीं हैं। वे बाहर जाकर मीडिया में बोलेंगे कि रोज़गार कहां से आएगा।

श्री उपसभापति: आप विषय पर बोलिए।

श्री बिप्लव कुमार देब: मैं विषय पर आता हूँ। मैं मीडिया और मनोरंजन क्षेत्र को sun rise sector मानता हूँ। इस विधेयक में जो संशोधन आया है, मैं इसको सपोर्ट भी करता हूँ और साथ ही साथ यह भी कहना चाहता हूँ कि इसमें अनुमानतः वर्ष 2025 तक 4 लाख करोड़ का रोज़गार आएगा और वर्ष 2030 तक यह लगभग साढ़े सात लाख करोड़ का रोज़गार हो सकता है, किंतु यह सुनने वाले यहां नहीं हैं। अब रोज़गार कहां से आएगा? जब यह बिल लाया गया है, इसमें संशोधन लाया गया है, तो इससे चोरी रोकी गई है, पाइरेसी रोकी गई है और इसमें स्लॉट बना दिया गया है। इसके साथ-साथ, इसके माध्यम से सेंसर की व्यवस्था की गई है, ओटीटी में रोक लगाने की व्यवस्था की गई है, लेकिन वे लोग यहां नहीं हैं। मुझे दुःख है कि डेमोक्रेसी का जो सबसे बड़ा फोरम हेल्दी अपोज़िशन होता है, वह आज यहाँ नहीं है। मैं तो राज्य सभा में नया आया हूँ, किंतु मैं जब से यहाँ आया हूँ, तब से इनका जो रोल देखता हूँ, वह मुझे समझ में नहीं आता कि वे देश के लिए सोचते हैं या अपने लिए सोचते हैं।

श्री उपसभापति: आप बिल पर बोलिए।

श्री बिप्लव कुमार देब: यह जो विधेयक लाया गया है, मैं इसका सपोर्ट करता हूँ और साथ ही साथ अनुराग जी को धन्यवाद भी देता हूँ और माननीय प्रधान मंत्री जी को भी धन्यवाद देता हूँ। मैं इस पर डिटेल में इसलिए नहीं बोलूंगा, क्योंकि इस सभा में बैठे इसी क्षेत्र में काम करने वाले लोगों ने इस पर बहुत डिटेल में चर्चा की है। मैं बार-बार माननीय प्रधान मंत्री जी को बधाई दूंगा कि इसके माध्यम से आपने चोरी रोकी। आपने जिस तरह से अलग-अलग व्यवस्था की है, उसी तरह से इसमें भी यह व्यवस्था की गई है। इससे जो रोज़गार सृजन होगा, उससे यंग जनरेशन को लाभ मिलने वाला है। अनुराग जी यह बिल लेकर आए हैं, यह अमेंडमेंट लेकर आए हैं। ये नौजवान हैं और इन्होंने हिम्मत की है। अनुराग जी, आप आगे भी हिम्मत कीजिए, हम लोग आपके साथ हैं। बहुत-बहुत धन्यवाद।

SHRI G.K. VASAN (Tamil Nadu): Sir, films give powerful message to the society and films are watched by crores and crores of people in various languages in various States in the country. This particular Bill, which is a very important Bill, has been drafted by the Ministry very clearly and it is the need of the hour for the industry.

Last time, around four decades ago, in 1984, certain amendments were brought forward, and, now, after forty years, a lot of amendments and changes have been brought. It means that it is really going to help the industry and the people associated with the industry. It is surely going to impact the future of all of them, namely, heroes, heroines, producers, technicians or light boys. Sir, the important issues being talked about are piracy and unauthorized recording. Simple licensing, no renewals, lifelong certificates, censorship, powers of the Tribunal are certain important aspects in the Bill.

I am sure, this Bill introduced today will go a long way in the film industry and the industry will run without problems. Changes proposed by the hon. Members who are associated with the industry and are here in this august House may be considered by the hon. Minister. With these words, I support the Bill. Thank you very much.

SHRI V. VIJAYASAI REDDY (ANDHRA PRADESH): Thank you, Mr. Deputy Chairman, Sir. I, on behalf of my party and my leader, Shri Y.S. Jagan Mohan Reddy Garu, rise to support the Bill. I would like to bring only three points for your kind consideration and the consideration of the hon. Minister.

The first point is that India's population has crossed 140 crores, which is more than China's population, and in China, there are about 80,000 theatres, whereas in India, there are only 8,000 theatres. Therefore, it is imperative on the part of the Government to encourage theatre construction by taking appropriate measures because cinema is the cheapest industry for many grass-root level workers.

The second point which I would like to bring to your kind notice is regarding the immunity after the Censor Board Certificate is issued. What is the meaning of the Censor Board Certificate, Sir? It means that it is perfectly in order. The Act does not envisage or does not say anything about the immunity that is granted to the producer or to the Director after the Certificate is issued. Once the Certificate is issued, it means that there should be immunity for the director and producer against any criminal cases that are likely to be filed. The Bill does not contain any such provision.

The third point, the last point, is a very important point. Through you, I would like the hon. Minister to take note of it. Presuming that the total cost of production of a Hindi movie with top stardom is about Rs. 400 crores, the big hero, like Salman Khan, will charge about Rs. 250 crores, which is about 70 to 75 per cent of the total production cost. Even though the cinema industry has got about two lakh workers, the real beneficiaries are only the heroes who are hardly 50 or 60 in number in India. Therefore, my suggestion to the hon. Minister is that there has to be an appropriate legislation to ensure that the benefits are distributed evenly because they are charging from the grass-root level people, from the villagers, whose hard-earned money is spent on watching the movies. Therefore, appropriate provisions have to be brought in for equitable distribution of the benefits to all the workers because hero alone cannot produce the movie. There are hundreds of workers who are working day in and day out to produce a movie.

Apart from this, one important feature is that hero's son will become hero, but hero's daughter will not become heroine. Why? Your goodself is aware of the reason for that. Is the hero's son only the handsome personality? No. There are so many

handsome personalities in India. Why are heroes' sons becoming heroes? I request the hon. Minister to consider this point also. Thank you very much, Sir.

श्री अजय प्रताप सिंह (मध्य प्रदेश): माननीय उपसभापति महोदय, आज इस सदन में जो सिनेमैटोग्राफ (अमेंडमेंट) बिल, 2023 प्रस्तुत हुआ है, मैं इसका समर्थन करता हूँ। इस बिल के प्रावधानों के संदर्भ में मेरे पूर्व वक्ताओं ने बहुत अच्छी तरह से सदन में उपस्थित साथियों को अवगत कराया है। मैं संक्षेप में इस बिल के फलीतार्थ के संदर्भ में सदन का ध्यान आकृष्ट करना चाहता हूँ। इस बिल में प्रमुख रूप से तीन संशोधन हुए हैं। पहला संशोधन दर्शक वर्ग के संदर्भ में है। जो यू.ए. कैटेगरी ट्वेल्फ प्लस थी, उसको हटाकर यू.ए. कैटेगरी तीन वर्गों में कर दी गई है। मैं समझता हूँ कि यह संशोधन आने के कारण फिल्मों में दर्शक वर्ग की वृद्धि होगी। इसके साथ ही आज भारत एक जिम्मेदार देश है, भारत का समाज जिम्मेदार है और इस जिम्मेदारी को देखते हुए सरकार ने भारतीय समाज को एक अवसर दिया है कि वह तय करे कि उनके परिवार को, उनके बच्चों को क्या देखना है, क्या नहीं देखना है। यह जिम्मेदारी सरकार के ऊपर नहीं है, यह जिम्मेदारी परिवार के ऊपर है। सरकार की यह पहल निश्चित रूप से स्वागतयोग्य है।

जो दूसरा प्रमुख संशोधन है, वह पाइरेसी के संदर्भ में है। पाइरेसी के संदर्भ में न केवल फिल्मों की चोरी, अपितु उसके प्रचार-प्रसार, उसके प्रसारण को भी इसके दायरे में रखा गया है। जो इस काम में संलग्न होगा, उसका भी कृत्य आपराधिक माना जाएगा, उस पर भी जुर्माना लगेगा, उसके ऊपर भी मुकदमा चलेगा, उसको भी सजा होगी और यह जो Piracy का संशोधन हुआ है, इसके कारण फिल्म उद्योग को बहुत लाभ होगा। अभी मेरे अनेक साथियों ने उल्लेख किया है कि यह ऐसा उद्योग है, जो भारत के कोष में 18 हजार करोड़ रुपये का योगदान देता है। अगर यह फिल्म Piracy रुक गई, तो फिल्म उद्योग की आमदनी बढ़ेगी और फिल्म उद्योग की आमदनी बढ़ने का अर्थ है कि भारत के कोष में फिल्म उद्योग के द्वारा ज्यादा योगदान दिया जाएगा। अभी यहां पर अनेक साथियों ने इस बात का उल्लेख किया है कि अभी हमारा फिल्म उद्योग थोड़ा सहमा हुआ है, एक जकड़न में रहता है, पेट्रोलडॉलर के प्रभाव में रहता है। यह पेट्रोलडॉलर का प्रभाव है, जो हमारी सभ्यता और संस्कृति को प्रभावित करता है, फिल्मों के चित्रण को भी प्रभावित करता है। अगर यह Piracy रुक गई, तो हमारा फिल्म उद्योग अपने पांव पर खड़ा हो जाएगा, खुद सक्षम हो जाएगा, फिर उसको किसी भी पेट्रोलडॉलर या इस्लामिक डॉलर के सहयोग की आवश्यकता नहीं पड़ेगी।

उपसभापति महोदय, मैं यह बताना चाहता हूँ कि राजनैतिक क्षेत्र का कार्यकर्ता होने के नाते - आप सब भी राजनैतिक क्षेत्र के कार्यकर्ता हैं - हम लोगों को एक महारत हासिल है कि हम लिफाफा देखकर उसके अंदर का मजमून समझ लिया करते हैं। इसमें वर्ष 1952 से चला आ रहा था कि दस साल बाद किसी फिल्म को प्रमाणन के लिए, उसके सर्टिफिकेट को हासिल करने के लिए दोबारा आना पड़ेगा। क्यों आना पड़ेगा, इसके पीछे क्या राज है? इसके पीछे यह राज है कि

* ...(व्यवधान)...

* Not recorded.

श्री उपसभापति: अजय जी, जो बात आप विषय पर बोलेंगे, वही रिकॉर्ड में जाएगी।

श्री अजय प्रताप सिंह: सर, मैं बिल पर ही बोल रहा हूँ। ब्लैक मनी जेनरेट होती थी। एक बार दस साल के लिए प्रमाण पत्र दिया, फिर दोबारा दस साल के लिए आओ, फिर उसके लिए अंडर दि टेबल बहुत सारी डील्स होती हैं, वह डील करो और यह जो डील है, यही ब्लैक मनी जेनरेशन होता है। यह ब्लैक मनी का जो जेनरेशन होता था, इसमें प्रावधान दिया है कि एक बार प्रमाण पत्र ले लिया, अब यह शाश्वत है, तो दोबारा आने की जरूरत नहीं है। ...**(समय की घंटी)**... इससे ब्लैक मनी का जेनरेशन भी समाप्त होगा और उसके माध्यम से फिल्म निर्माता और फिल्म उद्योग जगत के लोग निर्भय होकर अपना काम कर सकेंगे, इसके माध्यम से लाखों-करोड़ों लोगों को रोजगार मिल रहा है और जैसा बताया गया है कि यह expected है कि जैसे-जैसे फिल्म उद्योग ग्रो करेगा, एंटरटेनमेंट इंडस्ट्री ग्रो करेगी, ...**(व्यवधान)**...

श्री उपसभापति: धन्यवाद अजय जी।

श्री अजय प्रताप सिंह: तो इससे न केवल देश की आमदनी बढ़ेगी, बल्कि लोगों को रोजगार के अवसर भी मिलेंगे। आपने मुझे इस बिल पर बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देता हूँ। मैं एक बार फिर प्रधान मंत्री मोदी जी को और अपने सूचना और प्रसारण मंत्री जी को भी बहुत साधुवाद देता हूँ कि वे सार्थक बिल लेकर आए हैं, जिसके माध्यम से वाइब्रेंट इंडस्ट्री को आगे बढ़ने का अवसर मिलेगा। आपका बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: Shri Kanakamedala Ravindra Kumar. Topic is films. Please speak on films only.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, a Chief Minister's son can become a Chief Minister.

Sir, I thank you for giving me this opportunity. The Cinematograph (Amendment) Bill aims to comprehensively address the issues relating to film certification. It aims to address the issue of unauthorized recording and exhibition of films and curb the menace of film piracy by transmission of unauthorized copies on the internet. It aims to improve the procedure for certification of films for public exhibition by the Central Board of Film Certification as well as to improve the categorizations of the certification of films. It also aims to harmonise the law with extant executive orders, judicial decisions and other relevant legislations.

The Act, which is in place for more than seven decades, is being amended now in 2023. I welcome the proposal and support the Bill. The Bill aims to substitute Section 4 of the Act, relating to examination of films, so as to introduce the age-based certification in UA category into three age-based categories, namely, UA 7+,

UA 13+ and UA 16+, and also to empower the Board to sanction the film with a separate certificate for its exhibition on television or such other media as may be prescribed; second, to amend sub-section (3) of Section 5A of the Act so as to give perpetual validity to the certificate of Central Board of Film Certification; third, omit sub-section (1) of Section 6 of the Act relating to revisional powers of the Central Government in the light of the Supreme Court judgment; insert new Sections 6AA and 6AB relating to prohibition of unauthorized recording and prohibition of unauthorized exhibition of films respectively. The above offences will be punishable with imprisonment between three months and three years, and a fine between three lakh rupees and five per cent of the audited gross production cost. The Bill prohibits carrying out or abetting the unauthorized recording and unauthorized exhibition of films.

Hon. Deputy Chairman, Sir, a Censor Certificate issued by the Censor Board was valid for 10 years. The Government, through this amendment Bill, makes the Certificate issued by the Censor Board as a perpetual one. I welcome this proposal because it avoids the repeated work of seeking censorship for the film which was already censored. It will reduce the hardship and unnecessary burden of the film producers.

Sir, the Act empowers the Central Government to examine and make orders in relation to films that have been certified or are pending certification. The Board is required to dispose of the matters in conformance of the order. The Bill removes this power of the Central Government. Likewise, the hon. Minister has to look into the Bill to remove the power of the State Government in respect of certain areas including interfering with the fixation of cinema tickets by respective State Governments like in Andhra Pradesh. With regard to the Telugu film industry, the hon. Minister is fully aware that it is the second largest industry in the country. Recently, the hon. Minister is also aware that Oscar award was given to 'Naatu Naatu' song in a Telugu film. It has international fame. (*Time-bell rings.*) This picture is the result of the work culture developed in the Telugu film industry which is known for its perfection. So, I request the hon. Minister to encourage the Telugu film industry and take necessary steps to promote the Telugu film industry in the country because it is getting worldwide fame. Finally, in Andhra Pradesh, recently, to take them into their fold, the cinema stars are called and they are...(*Interruptions*)... (*Time-bell rings.*)

MR. DEPUTY CHAIRMAN: Thank you.

SHRI KANAKAMEDALA RAVINDRA KUMAR: They are influencing the people. That has to be curbed by invoking the power of the Central Government.

MR. DEPUTY CHAIRMAN: Please confine to the subject.

SHRI KANAKAMEDALA RAVINDRA KUMAR: The Central Government has to do it. Thank you very much.

श्री बाबू राम निषाद (उत्तर प्रदेश): माननीय उपसभापति जी, आपने आज मुझे इस बिल पर बोलने का अवसर दिया, इसके लिए आपका आभार और धन्यवाद। निश्चित रूप से आज जो यह बिल माननीय मंत्री जी के द्वारा प्रस्तुत किया गया है, यह बहुत ही ऐतिहासिक बिल है। आदरणीय मोदी जी के नेतृत्व में हमने लगातार देशव्यापी विभिन्न क्षेत्रों में बहुत कार्य किए हैं और चलचित्र के माध्यम से भी कई क्षेत्रों में सीखने का काम हुआ है। हमारी फिल्में ग्रामीण क्षेत्र से लेकर देश की आम जनता जनार्दन की पाठशाला बनती हैं और निश्चित रूप से जब हमारी फिल्में पाठशाला बनती हैं, तो हमारी फिल्मों को चाहे अशिक्षित हो, शिक्षित हो, प्रबुद्ध हो, कोई भी हो, सब पसंद करते हैं। हमारे देश में ढेर सारी फिल्में आईं, जिनसे समाज ने बहुत सीखने का काम किया है। पारिवारिक परंपरा, हमारा रहन-सहन, हमारा खान-पान और सामाजिक रूप से हमें कैसे रहना है - इनके लिए फिल्में हमारा आधार बनी हैं। आज जब मैं इस बिल के समर्थन में बोलने के लिए खड़ा हुआ हूँ, तो निश्चित रूप से इस बिल का समर्थन करता हूँ, लेकिन इसमें एक सुझाव जरूर प्रेषित करता हूँ। जब फिल्में हमारे समाज का आधार बनती हैं, तो जो भी कहानी, कथा या पटकथा होती है, उस कहानी, कथा और पटकथा में जिस तरीके से हीरो का रोल प्ले होता है, वह निश्चित रूप से उस पिक्चर के अंतर्गत, उस कहानी के अंतर्गत अच्छा रोल प्ले करता है, वह अच्छी-सी कहानी का प्रमुख पात्र होता है और सराहा जाता है, लेकिन जब उसका कोई नेगेटिव पात्र होता है, तो उसके प्रति जो भी भाव होते हैं, एक्टर्स का जो नेगेटिव रोल प्ले होता है, मार-धाड़ करके अपने आपको प्रेषित कर देना, अपने आपको खड़ा करना - यह पार्ट भी पिक्चर के अंदर आता है और मुझे लगता है कि इसको बढ़ावा नहीं देना चाहिए। अगर उसमें कोई भी कहानी है और उस पात्र के द्वारा कोई गलत कृत्य हो रहा है, तो उसमें पूरी न्यायिक प्रक्रिया का समावेश होना चाहिए। 'बंदूक चलती है', 'तलवार चलती है' - यह शब्द प्रस्तुतिकरण नहीं होना चाहिए। आज के दौर में जो सेंसर बोर्ड है, हमें उस सेंसर बोर्ड को और भी विस्तार देना होगा, ताकि वह समय रहते जो हमारी फिल्में आती हैं, उनका बहुत बारीकी से अध्ययन करे और तभी उनको आगे प्रस्तुत करे। जिस भारतीय परंपरा और भारतीय रीति-नीति की व्यवस्था को सराहा जाता है - देश भर में नहीं, बल्कि पूरे विश्व में हमारे कल्चर, हमारी व्यवस्था ...**(व्यवधान)**...

श्री उपसभापति: माननीय बाबू राम जी, आप अपनी स्पीच को कन्क्लूड कीजिए, अभी आपके दल के दो और स्पीकर्स हैं।

श्री बाबू राम निषाद: उपसभापति जी, मैं आपके आदेश का पालन करता हूँ और आपको बहुत-बहुत धन्यवाद देते हुए अपनी वाणी को विराम देता हूँ। आपका बहुत-बहुत धन्यवाद।

SHRI G.V.L. NARASIMHA RAO (Uttar Pradesh): Sir, I rise to support the Bill. Many members of the film fraternity, film industry supported the Bill as soon as hon. Minister announced it, after the passage by the Cabinet. Some Members, while speaking, said that they do not watch many films. I would confess that I am a very avid movie watcher and I find that there is a lot to learn from everyone in films. It is not just for entertainment. There is a lot to learn about society and projection of reality. The creativity of Indian film industry is appreciated all over the world. I would like to make two or three significant points.

One, apart from theatres -- watching movies, feature films in theatres has been not just a family experience, it has been a community experience for us for decades -- with the rise of OTT platforms, with the massive explosion of digital revolution, digital streaming, I think, watching movies in theatres is becoming almost extinct. The footfalls in film theatres have been on the wane. While there are about estimated 9,000 odd theatres in the country, in my home State alone, there are nearly 1,100 theatres. So, the threat from the OTT revolution is, actually, a disruptive experience. Though it falls possibly in the State domain, I would request the hon. Minister to somehow try and see that watching movies in the theatres and the experience survives and does not becomes extinct because it has a lot of connotations for our community experiences as well. To watch a movie in a multiplex, in a place like Delhi, you spend Rs.500 per ticket. It is Rs.450-500 on an average practically in most of the theatres while you can buy an OTT subscription for an entire year for, maybe, Rs.300-400. So, it is becoming unaffordable for people to go and watch movies in theatres. Therefore, this is a matter which, certainly, needs discussion with the industry and evolving policies in conjunction with the State Governments so that we can protect our industry because a lot of earnings for the industry come from theatres, theatre ticket sales.

Sir, secondly, we are truly a pan-Indian cinema because we don't have today Hindi cinema and regional cinema. It is because, practically, every film made in Southern Indian languages is automatically dubbed into Hindi and other languages and I find many films on YouTube have three crore, four crore views. Today, on OTT platforms, you have simultaneous option to watch movies in multiple languages. While all this is welcome, we need to ensure that our film industry not only survives and thrives... (*Time-bell rings.*) Sir, I just have a couple of points to make. I would like the hon. Minister to dwell upon the kind of regulations that exist today with regard

to regulating OTT content. If there are no such regulations, I would like to know as to why a Cable Television Networks Act, which controls content on television, does not relate even to the OTT content. That is number one. Number two is, films that are screened on OTT platforms, what if a film which is censored puts censored content also on the OTT. It is because if you are not able to control content on OTT, how are you able to restrict censored content being shown as a part of OTT film industry? If there is no regulation in place, can we have a dialogue with the OTT industry to have self-regulation on OTT content? I would request hon. Minister to dwell on these points. Thank you, Sir.

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले): सर,

*"सिनेमा का बहुत ही अच्छा आ गया है बिल,
सिनेमा में परिवर्तन करने का बहुत ही अच्छा आ गया है बिल,
लेकिन हमारे मल्लिकार्जुन खरगे, जो इस हाउस के...(व्यवधान)...
वे यहां नहीं हैं, इसलिए मुझे हो रहा है फीला।"*

श्री उपसभापति: माननीय अठावले जी, हमारा विषय फिल्म है, उसी पर कविता कहिए।

श्री रामदास अठावले: यह बिल बहुत इम्पोर्टेंट है,

*"हमारे विरोधी दलों की सब सीटें मुझे दिख रही हैं खाली,
लेकिन नरेन्द्र मोदी जी ही हैं भारत देश के वाली।"*

श्री उपसभापति: माननीय अठावले जी, हमारा विषय फिल्म है। आप विषय पर बोलेंगे, तभी रिकॉर्ड पर जाता है। प्लीज़, आप विषय पर बोलें।

श्री रामदास अठावले: *

*इसलिए मैं अनुराग ठाकुर जी को देता हूँ इस बिल के लिए ताली।
सिनेमा परिवर्तन के विधेयक के लिए मैं अनुराग ठाकुर जी को बधाई देता हूँ,
और हाउस में हंगामा करने वालों का मैं बदला लेता हूँ,
यह बिल पास हुआ है, यह बताने के लिए मैं मुम्बई जाता हूँ,
और कांग्रेस का सामना करने के लिए फिर जल्द ही वापस आता हूँ।"*

महोदय, फिल्म इंडस्ट्री एक बहुत इम्पोर्टेंट इंडस्ट्री है। समाज में बहुत बड़े परिवर्तन करने के विषयों पर फिल्में निकलती हैं। आजकल बहुत सारी फिल्में ऐसी आ रही हैं कि हमारे नौजवान

* Not recorded.

आत्महत्या करते हैं। किसी फिल्म में अगर आत्महत्या करने का कोई सीन होता है, तो उस पर भी सेंसर बोर्ड को ध्यान देने की आवश्यकता है। पहले बहुत सारी आर्टिस्टिक फिल्में आती थीं। हमारे दादासाहेब फाल्के जी ने महाराष्ट्र में ही नहीं, देश भर में बहुत अच्छी फिल्मों की शुरुआत की। हमारी मुम्बई में बॉलीवुड का एक बहुत इम्पोर्टेंट प्लेस है। अमिताभ बच्चन जी इलाहाबाद से मुम्बई आए। पूरे देश से बहुत सारे कलाकार मुम्बई आते हैं, क्योंकि उनको फिल्म इंडस्ट्री में काम मिलता है। मैंने भी एक-दो फिल्मों में काम किया है। ...**(व्यवधान)**...

एक माननीय सदस्य: उनके क्या नाम हैं, बता दीजिए। ...**(व्यवधान)**... आप उनके नाम बता दीजिए। हम उन्हें देखेंगे। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Please. ...**(Interruptions)**...

श्री रामदास अठावले: "अन्यायाचा प्रतिकार" नाम की एक मराठी फिल्म थी, उसमें मैंने टाइटल रोल किया है। "जोशी की कांबले" नाम की एक फिल्म है, उसमें भी मैंने थोड़ा सा काम किया है। मैं अगर उधर ज्यादा काम करता, तो इधर नहीं आता। ...**(व्यवधान)**...

श्री उपसभापति: माननीय अठावले जी, आप विषय पर बोलिए। ...**(व्यवधान)**...

श्री रामदास अठावले: मुझे वहाँ ही रहना पड़ता था। मैं जब कॉलेज में था, तब मैं हर फिल्म देखता था। मैं भी एक कलाकार हूँ। ...**(समय की घंटी)**... हमारी स्मृति ईरानी जी ने भी इस क्षेत्र में काम किया है।

श्री उपसभापति: आपका समय पूरा हो रहा है।

श्री रामदास अठावले: "सास भी कभी बहू थी" में बहू ही रूह थी। ...**(व्यवधान)**... ऐसे बहुत सारे लोग यहाँ हैं। ...**(व्यवधान)**... हम वहाँ थिएटर में फिल्म देखते थे।

MR. DEPUTY CHAIRMAN: Thank you.

श्री रामदास अठावले: लेकिन जैसा हमारे मॅबर साहब ने बताया कि आजकल मॉल में 100 सीटों के, 150 सीटों के छोटे-छोटे थिएटर्स हैं। पहले 1,000 सीटों के, 1,500 सीटों के बड़े-बड़े थिएटर्स होते थे। ...**(व्यवधान)**... हम वहाँ 10 रुपये, 20 रुपये की टिकट लेकर फिल्म देखने के लिए जाते थे। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Athawaleji, now please conclude. You have taken four minutes. Please conclude.

श्री रामदास अठावले: हम वहाँ कम पैसों में फिल्म देखने के लिए जाते थे, लेकिन आजकल इंटरनेट आ गया है, फिल्मों की चोरी होती है, बहुत सारी फिल्में घर में देखी जाती हैं, इसलिए इसकी इनकम में भारी टूट आयी है। हमारे डिपार्टमेंट को भी पैसा मिलना चाहिए। इसलिए इसमें परिवर्तन करने के लिए यह बहुत इम्पोर्टेंट बिल आया है।

MR. DEPUTY CHAIRMAN: Please conclude. ...*(Interruptions)*... अब आप कन्क्लूड करें।

श्री रामदास अठावले: इसीलिए मुझे लगता है कि इस बिल का सपोर्ट करने के लिए मैं यहाँ खड़ा हूँ। मैं इतना बताना चाहता हूँ कि ये जो "इंडिया-इंडिया" बोल रहे हैं, लेकिन इंडिया, सिर्फ इनका इंडिया नहीं है, हमारा है, इंडिया तो सबका है।

MR. DEPUTY CHAIRMAN: Please conclude now.

श्री रामदास अठावले : *

MR. DEPUTY CHAIRMAN: Please conclude. ...*(Interruptions)*... जो सब्जेक्ट से relevant नहीं है, वह रिकॉर्ड पर नहीं जाएगा। ...*(व्यवधान)*... Please. ...*(Interruptions)*... Thank you.

श्री रामदास अठावले: मतलब उनका इसी तरह का alliance है, तो ठीक बात है। मैं इस बिल का सपोर्ट करने के लिए यहाँ खड़ा हूँ। मेरी जो रिपब्लिकन पार्टी ऑफ इंडिया है, इस पार्टी की तरफ से मैं इस विधेयक का सपोर्ट करता हूँ और इसमें जो परिवर्तन हो रहा है, मैं उसका सपोर्ट करता हूँ। हमारी फिल्म इंडस्ट्री आगे और भी ज्यादा अच्छी तरह से एक्टिव हो।

MR. DEPUTY CHAIRMAN: Thank you.

श्री रामदास अठावले: मैं बीच में अमेरिका गया था। ...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: Thank you. मैं अब दूसरे स्पीकर को बुलाऊँगा। ...*(व्यवधान)*...

श्री रामदास अठावले: मैं अमेरिका गया था, वहाँ लॉस एंजिल्स है।...*(व्यवधान)*...

* Not recorded.

MR. DEPUTY CHAIRMAN: Now I will call the next speaker.

श्री रामदास अठावले: सर, एक मिनट। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Please.

श्री रामदास अठावले: मैं वहाँ लॉस एंजिल्स गया था। ...(व्यवधान).... बॉलीवुड तो मुम्बई में है, लेकिन हॉलीवुड लॉस एंजिल्स में है। ...(व्यवधान)....

MR. DEPUTY CHAIRMAN: Thank you.

श्री रामदास अठावले: मैं लॉस एंजिल्स में जाकर हॉलीवुड देख कर आया हूँ। ...(व्यवधान)....

MR. DEPUTY CHAIRMAN: Your mic is off now. ...(Interruptions)... Thank you. ...(Interruptions)... Please, please. ...(Interruptions)... Now Shri Bhubaneswar Kalita.

SHRI BHUBANESWAR KALITA (Assam): Sir, I thank you for giving me the opportunity to speak on this Bill. I congratulate the hon. Minister for bringing this Bill at an opportune and appropriate time and, particularly, the significant amendments that have come. As we all know that the original Bill, the Cinematograph Act was passed in the year 1952 and that was the only Bill at that time. It was enacted to ensure that the films are exhibited within the limits of Indian societal tolerance which is Article 19(1)(a) and 19(2) of the Constitution. The provision of the Central Board of Film Certification was made in that Bill. But the present Bill which has been brought by the hon. Minister has brought revolutionary Amendments in that Bill. Particularly, it has four tenets. They are prohibition of unauthorized recording and exhibition. Then another is related to age-based certification.

Another most important point is the perpetual validity of certification and the revised power of the Central Government on this Bill. Sir, while discussing on this Bill, particularly, regarding the perpetual validity of certification, I would like to highlight one point for the consideration of the Minister so that while replying, he can touch upon this that this Bill of 2023 ensures the appropriateness of films contents for different age groups and what measures will be taken to enforce this classification effectively. The matter is of enforcement. The provision is good. Then, the second thing that I want to raise is this. Many speakers also have mentioned this; there is decline in cinema theatres. And regarding the OTT platforms, my colleagues have

already raised it. I will not go into the details of it but I endorse those views. I would like to give more attention on the growth of film industry which is contributing to the present society and also Indian society is based more or less on the film society and it has played a very significant role. It has mentioned about the job creation and revenue generation. I want to know a little more detail about how this Bill, as amended, will bring job creation and revenue generation. Another important thing that has been brought in this Amendment Bill is unauthorized film recording. How the Bill will tackle the unauthorized film recordings and exhibition, especially, considering the prevalence of large pirated media network worldwide and the challenges posed by digital platforms facilitating free distribution? I would like the hon. Minister to throw some more light on these points during his reply. Finally, Sir, regarding the perpetual certification, I would like to know as to how the Bill will maintain continuous oversight to ensure that films still meet the required standards even after they are certified without burdening the certification process. Thank you, Sir.

श्री उपसभापति: धन्यवाद, माननीय भुबनेश्वर कालिता जी। अब माननीय मंत्री जी जवाब दें।

श्री अनुराग सिंह ठाकुर: धन्यवाद, उपसभापति जी। मैं सबसे पहले सदन के सभी सदस्यों - प्रशांत नन्दा जी, अशोक बाजपेयी जी, डा. मु. तंबी दुरै जी, डा. राधा मोहन दास अग्रवाल जी, डा. सोनल मानसिंह जी, एस. निरंजन रेड्डी जी, पबित्र मार्गेरिटा जी, धनंजय भीमराव महादिक जी, कविता पाटीदार जी, गीता उर्फ चंद्रप्रभा जी, बिप्लब कुमार देब जी, जी. के. वासन जी, वि. विजयसाई रेड्डी जी, अजय प्रताप सिंह जी, कनकमेदला रवींद्र कुमार जी, बाबू राम निषाद जी, जी.वी.एल. नरसिंहा राव जी, रामदास अठावले जी और भुबनेश्वर कालिता जी - आप सबका आभार प्रकट करता हूँ कि आपने बहुमूल्य सुझाव भी दिए और सबने बिल का समर्थन किया है। इसके लिए मैं आपका बहुत-बहुत अभिनंदन करता हूँ।

माननीय उपसभापति जी, सभी माननीय सदस्यों ने बिल्कुल सही कहा कि यह जो 'The Cinematograph (Amendment) Bill, 2023' है, इसको आने में बहुत लंबा समय लगा। 1952 के बाद 1981 और 1984 में जब बड़ा संशोधन हुआ, उसके बाद लगभग चार दशक बीत गए। इन चार दशकों में बहुत कुछ बदला है। फिल्म बनाने का तरीका भी और फिल्मों को पाइरेसी के माध्यम से चुराने का तरीका भी बदला है। इसके साथ ही दिखाने का तरीका भी बदला है। जहाँ एक ओर बात चल रही है कि बड़े पर्दे पर, बड़ी स्क्रीन पर number of screens बढ़े, वहीं इंटरनेट के माध्यम से आज within few seconds पाइरेटेड कंटेंट को दुनिया के किसी भी हिस्से में पहुँचाया जा सकता है। इसको कुछ सेकंड्स में भेजा जा सकता है, लेकिन इससे किसी की सालों की मेहनत पर पानी फिर जाता है - जिसने इसको बनाने में अपना खून-पसीना बहाया है, उसकी सारी मेहनत पर पानी फिर जाता है। इसलिए 'The Cinematograph (Amendment) Bill, 2023' बहुत महत्वपूर्ण है। एक तरह से आज आप फिल्म जगत से जुड़े हुए, स्क्रीन पर या स्क्रीन के पीछे छोटे-से-छोटा किरदार निभाने वाले को संरक्षण देने वाले हैं, उनके हितों के लिए बहुत बड़ा कदम उठाने वाले हैं।

इसके लिए पूरा सदन एकजुट होकर साथ आया है, इसके लिए मैं आपकी बहुत प्रशंसा भी करता हूँ और धन्यवाद भी देता हूँ।

माननीय उपसभापति जी, किसी ने खलनायक की बात की, तो किसी ने स्पॉट बॉय से लेकर साउंड इंजीनियर, मेकअप आर्टिस्ट, स्क्रिप्ट राइटर, कोरियोग्राफ़र, सबकी बात की। किसी ने सही कहा कि फिल्म के पर्दे पर बड़े हीरो, हीरोइन दिखते हैं, लेकिन उनके पीछे सैकड़ों लोगों की मेहनत लगी होती है और उनके साथ करोड़ों दर्शकों की भावनाएं जुड़ी होती हैं। देश के कुछ हिस्सों में तो इतना फितूर रहता है कि फिल्म आठ बजे भी लगनी होती है, तो वे सुबह पाँच बजे ही थिएटर के बाहर जाकर बैठ जाते हैं।

[उपसभाध्यक्ष (श्रीमती पी. टी. उषा) पीठासीन हुईं]

महोदया, 1913 से लेकर 2023 तक, 'राजा हरिश्चंद्र' से लेकर आज 2023 तक की भारतीय फिल्म जगत की इस यात्रा में हमारी बहुत सारी उपलब्धियाँ हैं। मैं आप सबसे एक बात जरूर साझा करना चाहता हूँ। मैं यह बात आप सबसे इसलिए साझा कर रहा हूँ, क्योंकि पिछले वर्ष जब मैंने सेंट्रल एशिया के कुछ यूथ लीडर्स का एक डेलीगेशन होस्ट किया, तब हमने उन्हें दिल्ली में अपने कल्चरल आइटम्स दिखाने का प्रयास किया। जब भारत के कल्चरल आइटम्स दिखाए गए, जिनमें हमारे बहुत से ट्रेडिशनल डांसेज से लेकर कल्चर तक दिखाया गया था, तब उन पाँचों देशों के प्रतिनिधियों, जैसे तुर्कमेनिस्तान, कजाकिस्तान, उज़्बेकिस्तान, इन सबने कहा कि हम भी अपना कुछ करके दिखाना चाहते हैं। हमने कहा कि ये अतिथि हैं, इसलिए हमें इन्हें अवसर देना चाहिए। जब ये लोग मंच पर आए, तब इन्होंने अपने देश का कोई गाना नहीं बजाया, बल्कि भारतीय फिल्मों के गानों को अपनी आवाज़ में गाया भी और संगीत भी दिया। मुझे खुशी इस बात की है कि उन्होंने गाने भी आजकल के नहीं गाए, बल्कि मिथुन चक्रवर्ती जी के जमाने का 'जिम्मी जिम्मी जिम्मी, आज आजा आज आजा' गाना गाया। आप कल्पना कीजिए कि आज की पीढ़ी, जिसका उस समय जन्म भी नहीं हुआ होगा, वह आज भी 'जिम्मी जिम्मी जिम्मी, आज आजा आज आजा' गा रही है। इसके बाद अगला कौन सा गाना गाया गया - 'आई एम अ डिस्को डान्सर' - यह सब दिखाता है कि भारत की सॉफ्ट पावर की ताकत क्या है और आज यह महान सदन इसे और ताकत देने का काम कर रहा है। इसके लिए मैं आप सबका बहुत-बहुत धन्यवाद करना चाहता हूँ।

महोदया, आप आईओए की अध्यक्ष भी हैं और हमारी 'उड़न परी' के नाम से भी जानी जाती हैं। एक बार मैं 2018 में फुटबॉल विश्व कप देखने के लिए रूस गया था, तो मैं आपको बताना चाहूँगा कि वहाँ पर एक इंडियन को देखते ही राज कपूर के जमाने की 'मेरा नाम जोकर' से बात शुरू करते हैं। यह हमारी फिल्म इंडस्ट्री का इम्पैक्ट है। यह हमारे देश की कला, संस्कृति, साहित्य और यहाँ के समाज का चित्रण दुनिया भर में करती है। हमें अपनी इस ताकत को समझना होगा and India being a country of story-tellers has all the ingredients, I will say, to become a content hub of the world and India should emerge as the content hub of the world.

मिस्टर रेड्डी, मिस्टर नन्दा और जी.वी.एल. नरसिंहा राव जी ने कहा कि हमारे कुछ क्षेत्रों में, विशेष तौर पर साउथ इंडिया में टेक्नोलॉजी का उपयोग करके फिल्मों का बहुत विशाल स्तर

किया गया है। केवल यही नहीं, बल्कि आज विश्व की बड़ी से बड़ी फिल्मों का post-production का काम हिन्दुस्तान में होता है। AVGC sector, i.e., Animation, Visual Effects, Gaming and Comics, यह सेक्टर बहुत ग़ो कर रहा है। इसलिए तो कुल-मिलाकर हमें फिल्म जगत को एक बहुत बड़े अवसर के रूप में देखना चाहिए और एक बहुत बड़ी ताकत के रूप में देखना चाहिए।

मैडम चेयरपर्सन, मैं केवल इतना ही कहना चाहूँगा कि जब यह बिल 2019 में लाया गया, तब इसमें केवल छोटा सा संशोधन था और उससे आपने जो आज की समस्या की बात कही, उसका हल नहीं हो पाता। इसको वापस स्टैंडिंग कमिटी में भेजा गया, स्टैंडिंग कमिटी के सभी सदस्यों ने अपने सुझाव दिए और उसके बाद वर्ष 2021 और 2022 में हमने इस बिल को पब्लिक के सामने एक नये रूप में रखा, जिसके बाद उनके कई सारे सुझाव आए। हमने पूरी इंडस्ट्री के साथ उनके सुझाव भी लिए और अब आप सबके सामने एक नये रूप में हम The Cinematograph (Amendment) Bill, 2023 लेकर आए हैं।

इसमें अमेंडमेंट्स के लिए मेजर कंसर्न्स क्या थे? अगर कुल मिलाकर देखा जाए तो जो एक लिटिगेशन चल रही थी, वह कर्नाटक हाई कोर्ट से लेकर सुप्रीम कोर्ट तक गई। उसमें कहा गया था कि सेंट्रल बोर्ड ऑफ फिल्म सर्टिफिकेशन (सीबीएफसी) के प्रोसीजर्स क्या हैं, उसकी पावर्स क्या हैं। आपमें से कुछ लोगों ने कहा कि रिविज़न पावर्स किसके पास हों। प्रशांत नन्दा जी ने कहा कि उनको भी एक बार अपने रीजनल पैनल के सामने एक पिक्चर के लिए दिक्कत आई, क्योंकि जो चेयरपर्सन था, उसके अपने बच्चे की ही डेथ 12 साल की उम्र में हुई थी और वह उस पिक्चर को नहीं देख सकता था। ऐसा कोई एक केस हो सकता है, लेकिन हमारा प्रयास होता है कि जल्द से जल्द सर्टिफिकेशन मिल सके। It's a statutory body. सरकार और सीबीएफसी, जिसको आप आम भाषा में सेंसर बोर्ड कहते हैं, उनके बीच में एक तरह से काफी डिस्टेंस है। मैं डिस्टेंस इसलिए कहता हूँ, क्योंकि वह एक statutory बॉडी है और उसकी अपनी एक ताकत है। इस बिल के बाद सरकार के पास रिविज़न पावर भी नहीं रहेगी। सीबीएफसी की वह ऑटोनोमिटी बनी रहेगी जो आप चाहते हैं और हम भी यही चाहते हैं कि उसकी वह ऑटोनोमिटी बनी रहे। उसका ऑटोनोमस रोल बरकरार रहेगा। दूसरा, नन्दा जी ने कहा कि जब वह रिविज़न करने के लिए जाए तो उसमें सेम मेम्बर्स न हों। इसमें यह प्रावधान पहले भी था और हम यह अब भी करेंगे। रिविज़न के लिए सेम पैनल नहीं बैठेगा। उसमें सभी पाँचों नाम नये ही होंगे और वही देखेंगे, यह मैं आपको कहना चाहता हूँ।

दूसरा, जैसा मैंने कहा कि हमारी जो लिटिगेशन चल रही थी, वह कर्नाटक हाई कोर्ट से लेकर सुप्रीम कोर्ट तक आई। हमने उसको लेकर भी प्रोसीजर्स को आसान कर दिया है और सुप्रीम कोर्ट तथा हाई कोर्ट के ऑर्डर्स को देखते हुए इस बिल को हार्मोनाइज़ किया है, ताकि भविष्य में इस तरह की कोई दिक्कत न आए।

पूरे सदन ने जो एक सबसे बड़ी समस्या कही, वह unauthorized recording and exhibition of films है, जो कि फिल्म पायरेसी से जुड़ी हुई है। मैं देख रहा था कि प्रशांत नन्दा जी ने जब 18,000 करोड़ से शुरू किया तो बात-बात में वह 22,000 करोड़ तक पहुँच गया कि इतने की पायरेसी होती है। पायरेसी कितने की होती है, यह किसी को नहीं पता, लेकिन इतना जरूर पता है कि उससे कलाकारों की वर्षों की मेहनत पर पानी फेरने का काम होता है। हमने यहाँ पर ऐसे दंड का प्रावधान रखा है कि अगर उनकी मेहनत के साथ कोई खिलवाड़ करेगा तो उसको

तीन लाख रुपये तक का जुर्माना हो सकता है और उसको और बढ़ाने का भी इसमें प्रावधान है। यह जुर्माना उसकी फिल्म बनाने की कॉस्ट के पाँच परसेंट तक किया जा सकता है। Five per cent of audited gross production cost of the film, इतना उसको फाइन हो सकता है। मान लीजिए, 1,000 करोड़ की पिक्चर बनी तो 50 करोड़ दंड हो सकता है। यह दंड 3 लाख रुपये से लेकर इतने तक हो सकता है। दूसरा, जहाँ तक उसको सज़ा देने की बात है तो हमारी सरकार ने offences को डिफ्रिमेंटलाइज़ करने का काम किया है। यहाँ पर इस बिल के माध्यम से भी ease of doing business और ease of living को बढ़ावा दिया जा रहा है। लेकिन अगर कोई किसी के जीवन को बरबाद करने पर आ जाए, किसी की मेहनत को बरबाद करने पर आ जाए तो उसके लिए तीन साल की सज़ा का प्रावधान भी इस बिल में किया गया है, ताकि फिल्म इंडस्ट्री को बचाया जा सके। इसके अलावा, ऐसी बहुत सारी बातें हैं और मैं एक के बाद दूसरी पर आऊँगा।

4.00 P.M.

यह जो पाइरेसी का धंधा है, इसको दूर करने के लिए पहले हम जितने बिल लेकर आते थे, तो एक मजबूरी होती थी कि आर्टिकल 370 और 35ए के कारण जम्मू-कश्मीर में हमारे बहुत सारे कानून लागू ही नहीं होते थे। लेकिन 5 अगस्त, 2019 को इस देश में एक ऐसा ऐतिहासिक दिन आया, जब इस महान संसद ने धारा 370 और 35ए को सदा-सदा के लिए खत्म कर दिया। इसमें बिल के साथ जुड़ा हुआ जो प्रोविज़न है, हमने इसके माध्यम से उसको ओमित करने का काम किया है। यह मैं इसलिए कह रहा हूँ, क्योंकि धारा 370 और 35ए के हटने के बाद जम्मू-कश्मीर में एक तरह से शांति आई है, आतंकवादी घटनाओं में कमी आई है, पथराव की घटनाएं भी बंद हुई हैं। वहाँ अब हमारे सिनेमा हॉल भी बढ़कर सात होने वाले हैं, जिनमें से बांदीपोरा, गांदरबल और कुलगाम डिस्ट्रिक्ट में अगले एक-दो महीनों में नए सिनेमा हॉल्स खुल जाएंगे। इसलिए कश्मीर में जहाँ पहले कभी पथराव की घटनाएं होती थीं, आज हमारी फिल्मों को प्रदर्शित करने का काम ज़ोर-शोर से होगा। वहाँ शूटिंग भी होती है, पूर्व में बहुत सारी फिल्मों की शूटिंग हुई, अब उसको भी बल दिया जा रहा है। माननीय एलजी महोदय ने उस दिशा में बहुत सारे कदम उठाए हैं।

मैडम, हमारी फिल्मों के बारे में कुछ लोगों ने कहा कि क्या हुआ - अगर आप देखेंगी तो बाफ्टा की बात करूँ या ऑस्कर की बात करूँ, अंतरराष्ट्रीय मंचों पर भारतीय फिल्मों ने बहुत बड़े-बड़े मुकाम हासिल किये और अवॉर्ड भी जीते हैं। मुझे प्रसन्नता इस बात की है, क्योंकि बिज़नेस करना एक अलग बात है कि एक फिल्म ने इतना बिज़नेस किया - देश के लिए दूसरा बड़ा सम्मान होता है कि रिकग्निशन कहां जाकर मिलेगी। बाफ्टा और ऑस्कर में 'दि एलिफैंट व्हिस्परर्स' को डाक्युमेंटरी की श्रेणी में और हमारी 'आरआरआर' मूवी को भी वहाँ ऑस्कर अवॉर्ड मिला, तो यह देश के लिए गौरवशाली पल था, जिसकी हमें खुशी होनी चाहिए। हमारे देश की इंडस्ट्री आज इतनी बड़ी है कि हम सेकंड ओल्डेस्ट फिल्म इंडस्ट्री तो हैं, साथ ही लार्जस्ट फिल्म प्रोड्यूसर भी हैं, यानी दुनिया की सबसे ज्यादा फिल्में हिन्दुस्तान में बनती हैं और मैं कहूँगा कि हम बहुत कॉस्ट-इफेक्टिव भी हैं, इसीलिए दुनिया भर के लोग यहां आना चाहते हैं। हम बहुत सारी योजनाएं भी लाए हैं कि इंडिया में शूट करोगे, तो आपको इन्सेंटिव्स मिलेंगे, उस दिशा में काम

किया गया है। मध्य प्रदेश और उत्तर प्रदेश जैसे अन्य राज्यों ने इन्सैंटिव देना शुरू किया है, जहां फिल्मों की शूटिंग के लिए 2 करोड़ रुपये तक की धनराशि भी मिलती है। हमने उस दिशा में ऐसे बहुत सारे कदम भी उठाए हैं।

मैडम, एवीजीसी के लिए हम बहुत जल्दी इंस्टीट्यूट्स खोलने वाले हैं, ताकि एवीजीसी सेक्टर में हमारे हजारों विद्यार्थी प्रशिक्षण ले सकें, उनको स्किल्स मिलें और फिल्म जगत को बल मिल सके। भारत ने टेक्निशियन से लेकर टेक्नोलॉजी तक बहुत प्रगति की है। जैसा कि मैंने कहा कि इसमें हमारा कंसल्टेटिव प्रोसेस बहुत बड़ा था, इसमें हमने लगभग 2 साल का समय लिया। हमने लगभग हर वर्ग से इसमें सुझाव लिए हैं, उसके बाद ही हम इस बिल को लेकर आए हैं। अगर हम भारतीय फिल्म इंडस्ट्री की ग्रोथ को देखें, तो उसको पाइरेसी से सबसे बड़ा श्रेट आता है, जिसके बारे में मैं आपके सामने कुछ आंकड़ों को रखना चाहता हूँ। अगर आप देखेंगे कि पैन्डेमिक के बाद जो रिपोर्ट आई, एक ही महीने में फिल्मों की ऑनलाइन डिजिटल पाइरेसी में 62 प्रतिशत वृद्धि हुई है और एप्रॉक्सिमेटली भारत की 70 परसेंट पॉपुलेशन यह जानती भी है कि इल्लीगल रिकॉर्ड करना क्या होता है, पाइरेसी क्या होती है और पाइरेटेड कंटेंट को शेयर करने से दंड भी मिल सकता है, लेकिन उसमें बहुत मिनिमल सजा के प्रावधान थे, इसीलिए हमने यह प्रयास किया है। मान लीजिए कि आप थिएटर में अपना फोन लेकर गए और आपने एक मिनट का कोई शॉट रिकॉर्ड किया, कुछ समय के लिए ही रिकॉर्ड किया, लेकिन उसको कहीं एकजीबिट नहीं कर रहे हैं, तो इस बारे में किसी ने पूछा कि क्या उसको भी सजा देंगे, तो हमने कहा कि उसके लिए दंड का प्रावधान नहीं है। हमने उसके लिए सजा का प्रावधान नहीं रखा है, लेकिन अगर आप पूरी फिल्म रिकॉर्ड करते हैं और उसको कहीं एकजीबिट करते हैं, तो उसके लिए इसमें 6एए के अंतर्गत सजा का प्रावधान है। वह हमने इसके अंदर रखा है।

मैडम, हम जन विश्वास बिल लेकर आए, उसमें भी काफी provisions हैं। उसमें हमने क्रिमिनैलिटी को कम करने का प्रयास किया है। इसमें आप में से कुछ सदस्यों ने एज गुप की बात पूछी थी। इस संबंध में, मैं कहना चाहता हूँ कि जैसे ओटीटी पर है, आप घर पर बैठते हैं, Cable Television Network के रूल के अनुसार एक प्रोग्राम कोड होता है और उसी के अनुसार ही आपको टेलिविजन पर प्रोग्राम देखने को मिलते हैं। अगर उसका कोई उल्लंघन करेगा, तो उसमें केबल टेलिविजन नेटवर्क के अंदर अलग सजा है। ओटीटी प्लैटफॉर्म पर जितने भी Over the Top players हैं, उनके लिए self-regulation का एक तरीका रखा है। उसमें भी एज गुप्स को अलग-अलग रखा है और दुनिया भर में ऐसा ही चलता है। उसमें भी कोई किसी को सजा नहीं दे रहा है। यह जागरूकता के लिए है कि यूए 7+ है, तो इसका मतलब यह है कि सात साल से बड़ी उम्र वाला देख सकता है और छोटे वाले के लिए मां-बाप तय करें कि जाना है या नहीं जाना है। कुछ जिम्मेदारी समाज को या परिवार को भी अपने ऊपर लेनी ही पड़ेगी। इसी तरह से यूए 13+ है, यूए 16+ है। यह उसी दिशा में किया गया है, ताकि उसको अवेयरनेस के लिए, जागरूकता के लिए किया जाए, न कि दंड के लिए किया जाए। Change of category of film for television इसलिए महत्वपूर्ण है - जी.वी.एल. नरसिंहा राव जी ने कहा कि अगर पांच सौ रुपये की टिकट खरीदते हैं और परिवार के चार लोग चले गए, तो दो हजार रुपये सिनेमा की टिकट में लग जाएंगे। वहां पर कुछ खाओगे, तो हजार रुपया और लग जाएगा। एक मिडिल क्लास परिवार के तीन हजार रुपये एक पिक्चर देखने में चले गए, तो उसका पूरा बजट हिल जाता है। उनके लिए फिल्म देखने का

एक साधन टेलीविज़न रह जाता है। अगर कोई ए-कैटेगरी की फिल्म है, एस-कैटेगरी की फिल्म है और उसमें अमेंडमेंट करके अगर वह वापिस टेलीविज़न पर दिखाना चाहता है, तो हमने इसमें वह प्रावधान भी कर दिया है, ताकि वह ऐसा वहां पर कर सके। पहले यह नियम का हिस्सा नहीं था, हम ऑफिस ऑर्डर से करते थे, लेकिन अब इसमें ही वह प्रावधान कर दिया है। अब ज्यादा से ज्यादा लोगों को टेलीविज़न पर फिल्में देखने का अवसर मिलेगा और आपके लिए सरल हो जाएगा। Validity of certificate की बात कही गई, जो sub-section (3) of Section 5A में आता है। अब जो हाउस में नहीं हैं, वे तो इन्स्पेक्टर राज के समय के हैं। उनका मकसद होता था कि जितनी बार जनता इनके पास आए, उतना ही उनको सताया जाए। हमारे समय में 40,000 compliances को कम करने का काम नरेन्द्र मोदी जी की सरकार ने पिछले नौ सालों में किया है। हमारा प्रयास है कि कम से कम अधिकारियों के पास आपको जाना पड़े। हम यह चाहते हैं कि कभी आपसे कोई गलती हो भी गई, तो आप मानकर कह दीजिए कि गलती हो गई, तो आपको दंड नहीं देना पड़ेगा, हम इस दिशा में जाने का काम कर रहे हैं। आखिरकार हम देश के लोगों के लिए कानून बना रहे हैं। इसमें भी दस साल के बाद आपको वापस रिवीज़न के लिए, सर्टिफिकेट लेने के लिए आना पड़ता था, वह अब आपको perpetual मिल जाएगा, आपको सारी उम्र के लिए मिल जाएगा, आपको वापस आने की जरूरत नहीं है। पहले उसको executive order से किया। आपने Central Government की revision power के बारे में कहा, वह हमने बिल्कुल खत्म कर दी है। सेन्ट्रल गवर्नमेंट रिवीज़न पावर का इस्तेमाल नहीं करेगी, सेक्शन 6 के सब-सेक्शन(1), जिसको K.M. Shankarappa Vs. Union of India के जजमेंट में कर्णाटक हाई कोर्ट और फिर सुप्रीम कोर्ट ने उनके ऑर्डर को upheld किया था, तो हमने केंद्र सरकार की रिवीज़न पावर्स को खत्म कर दिया है। इस बारे में किसी का क्वेश्चन आया था कि जो Copyright Act है, उस कॉपीराइट एक्ट का क्या होगा। देखिए, इस कानून के अंतर्गत, सिनेमैटोग्राफ अमेंडमेंट बिल के अंतर्गत तीन साल की सजा है। वह अलग है, कॉपीराइट एक्ट के अंतर्गत, मैं आपके लिए प्रोविज़न को पढ़ भी देता हूं, "Any person who commits an act that has been prohibited under Section 6AA or Section 6AB will be liable to be punished with imprisonment for a term which shall not be less than three months but may be extended to three years under Clause 7(1)(a) of the 2023 Bill. Additionally, the person will be liable to pay a fine not exceeding three lakh rupees which may extend to 5 per cent of the audited gross production cost of the film." It further clarifies that certain acts as provided under Section 52 of the Copyright Act, 1957, will not be punishable under this provision. Section 52 lays down a list of certain types of works such as literary works, film artistic works, etc., and the types of action which would not be considered copyright infringement.

But, I have to read a couple of more lines for the knowledge of the House. Clause 7(1)(b) of the 2023 Bill also provides that any person who is holder of the copyright of a film may, and whose copyright has been infringed in the manner provided under Section 6AA and 6AB, can, in addition to actions taken under the Cinematograph Act, take suitable action for infringement of his copyright in the film

under Section 51 of the Copyright Act, 1957, or take suitable action for computer-related offences under Section 66 of the Information Technology Act, 2000, or any other relevant laws for the time being in force. Further, appropriate Government or its agencies shall not be prevented from taking suitable action against an intermediary under sub-Section 3 of Section 79 of the Information Technology Act.

While inserting clauses for piracy, the 2023 Bill aims to harmonise the Cinematograph Act with the existing laws which address the issues of piracy *vis-a-vis* the Copyright Act, 1957, and the Information Technology Act, 2000. So, I think, this makes the things very clear.

There are a couple of more things which were asked by our hon. Members. Shri V. Vijayasai Reddy asked about the immunity to be given to the producer or to the director, and he also talked about the distribution of the profits to the various stakeholders. He mentioned one more thing that son of a hero should not be a hero. ...*(Interruptions)*... That is a hereditary practice. So, I think let us leave a few things to the industry. Let us not restrict it.

We have given more freedom in the OTT sector, but many hon. Members have raised some issues related to the OTT sector. Let me say this here that the rules for the OTT platforms are a little different and these come under the Code of Ethics under the Information Technology Act, which gives self-regulatory powers. I have noted the complaints made by the hon. Members about the language, vulgarity or nudity. These kinds of things are of concern for any Indian family. I would like to tell the House that about seven days back, I had called a meeting with all the big and other OTT players in Delhi. मैं चेयर के सामने कहना चाहता हूँ कि सात दिन पहले जब मैंने यह मीटिंग बुलाई थी, तो इन सारे ओटीटी प्लैटफॉर्म वालों को मैंने कहा कि सेल्फ-रेगुलेशन का मतलब यह है कि जिम्मेदारी आपके कंधों पर है। अगर आप अपनी जिम्मेदारी ढंग से नहीं निभाओगे, तो आप कोई न कोई और कदम उठाने के लिए मजबूर करोगे। आपको क्रिएटिविटी के लिए उनको थोड़ा स्पेस तो देना ही पड़ेगा। यह नया प्लैटफॉर्म है, हो सकता है कि इसमें थोड़ा समय लगे। आप लोगों ने बहुत महत्वपूर्ण विषय उठाए हैं। वे जब अपनी रिपोर्ट देंगे कि वे क्या-क्या कदम उठाने वाले हैं, तब हम उनके सामने इस हाउस की बातों को अवश्य रखेंगे। कालिता जी ने पेरेंट्स के बारे में कुछ बात कही, मैंने पहले ही उसका उल्लेख कर दिया है कि हम उसका ध्यान कैसे रख सकते हैं। नन्दा जी की सभी बातों का मैंने जवाब दे दिया है। डा. अशोक बाजपेजी जी ने तो राजा हरिश्चंद्र से लेकर बाकी सब तक अपनी बात कही है। डा. मु. तंबी दुरै जी ने तमिल फिल्म इंडस्ट्री और रेड्डी जी ने तेलुगु फिल्म इंडस्ट्री के योगदान के बारे में कहा है। दोनों फिल्म इंडस्ट्रीज़ का बहुत बड़ा योगदान है, इसमें कोई दो राय नहीं है।

ओड़िया फिल्म इंडस्ट्री का भी हमने कह दिया है। मैं चाहता था कि यदि पश्चिमी बंगाल के सांसद भी यहाँ उपस्थित होते और पश्चिमी बंगाल फिल्म इंडस्ट्री की भी बात करते, तो अच्छा होता। क्योंकि सत्यजीत रे से लेकर Mrinal Sen जैसे अन्य कई बड़े नाम हैं और बिप्लब देब जी ने

तो एस.डी. बर्मन से लेकर आर.डी. बर्मन तक को याद किया है, जो कि महान संगीतकार थे। बाकियों ने भी अपने-अपने क्षेत्र के लोगों के बारे में बोला है। डा. सोनल मानसिंह जी तो कला, साहित्य, संस्कृति के क्षेत्र में अपने आप में एक बहुत बड़ा नाम हैं। मैं आप सभी के सुझावों को सुझाव के रूप में ले रहा हूँ। आपके जो कंसर्न वाले इश्यूज थे, उन अधिकतर इश्यूज का मैंने यहाँ पर जवाब दे दिया है। यदि इनके अलावा भी आपके मन में कोई और सवाल है, तो कहिए। आपके मन में रीजनल लैंग्वेज को लेकर एक सवाल था। रीजनल लैंग्वेज में मराठी को लेकर धनंजय महादिक जी ने पहले बात कही है। मराठी फिल्म इंडस्ट्री का सभी में - हिंदी फिल्म इंडस्ट्री और मराठी फिल्म इंडस्ट्री में एक बहुत बड़ा योगदान है। मैं इतना ही कहूँगा कि एनएफडीसी के माध्यम से हमारे प्रावधान हैं। हमारी जो Development, Communication and Dissemination of Filmic Content Scheme है - हम industry को एनएफडीसी के माध्यम से सपोर्ट करते हैं। यदि आपके ध्यान में मराठी फिल्म जगत के ऐसे कोई भी लोग हों, जिनको सहायता की आवश्यकता है, वे एनएफडीसी में अप्लाई कर सकते हैं।

Madam, I would like to conclude by saying कि पायरेसी के कारण हमारा जो 20 हजार करोड़ रुपये का लॉस होता है, हमें उससे बचाने के लिए यह बिल लाया गया है। इसके साथ ही साथ हमारे फिल्म जगत की एक बहुत लंबे समय की मांग थी, उसको पूरा करने का कार्य भी इसमें किया गया है। जो age-based certification है, हमने उसको भी इसके माध्यम से किया है। जो offence हैं - एक ओर से जहाँ Ease of Doing Business और Ease of Living को बढ़ावा दिया है, वहीं पर पायरेसी को बढ़ावा देने वालों के खिलाफ कड़ी कार्यवाही की है। हमने सुप्रीम कोर्ट, हाई कोर्ट के जजमेंट के बाद इसे लॉ की दृष्टि से इसको harmonise करने का काम किया है। Certification के लिए एक सरल प्रक्रिया को बढ़ावा देने के लिए भी इसके अंदर कदम रखे गए हैं। आपने जो content create किया है, आपको एक लंबे समय तक उसके perpetual अधिकार मिल सकें, उसके भी इसमें प्रावधान हैं। कुल मिलाकर जितनी भी मांगें आई थीं, हमने इसमें सबको आधार रखा है। पहले जो यह कहा गया कि सिनेमा के माध्यम से समाज की कुरीतियों, समाज में किए गए अच्छे कार्यों और ऐसे लोग, जिनके जीवन से लोग बहुत कुछ सीख सकते हैं, उनके ऊपर भी बहुत सारी फिल्में और कंटेंट बना है। मुझे पूर्ण आशा है कि हमारे फिल्म जगत के कलाकार, प्रोड्यूसर्स, डायरेक्टर्स और फिल्म जगत से जुड़े ऐसे सभी लोग अपनी ओर से पूरा प्रयास करेंगे कि भारतीय फिल्म जगत न केवल दुनिया की सबसे ज्यादा फिल्में बनाने वाली इंडस्ट्री बने - वह तो है ही, बल्कि हम दुनिया का ऐसा कंटेंट भी बना रहे हैं जो regional नहीं, बल्कि बहुत जल्दी national और international हो जाता है। यह आज हमारी ताकत बनी है। आज कोई कंटेंट, लोकल नहीं, बल्कि बहुत जल्दी ग्लोबल भी हो रहा है। हम टेक्नोलॉजी का उपयोग भी करेंगे और नई सुविधाएँ भी देंगे।

महोदया, पायरेसी एक कैंसर की तरह है और इस कैंसर को जड़ से खत्म करने का काम हम इस बिल के माध्यम से करने का प्रयास कर रहे हैं। इसमें आप सभी ने अपना जो सहयोग दिया है, उसके लिए मैं आपका धन्यवाद करता हूँ। जहाँ तक आपने State-level Film Cities की बात कही है, मैं चाहता हूँ कि हर राज्य - क्योंकि 140 करोड़ की जनता इतनी ज्यादा है कि यदि आप पूरे यूरोप, रशिया और सबको जोड़ लेंगे, तो हम ऐसे कई देशों से अकेले ज्यादा हैं, हमारा कंटेंट भी रशिया से लेकर सेंट्रल एशिया, यूरोप से लेकर चाइना, कोरिया सभी जगह पर जा रहा है, यह

एशियन कंट्रीज़ तक जाता है। भारत का कंटेंट यूएई से लेकर अरब वर्ल्ड में बहुत ज्यादा कंज़्यूम होता है। मेरा निवेदन इतना ही है कि आइए इस बिल को पास करें, जिसमें आप सभी ने अपना सहयोग दिया, समर्थन दिया, सुझाव भी दिए - इन सभी सुझावों को हमने इसमें शामिल किया है - इसके लिए मैं आपका बहुत-बहुत आभार प्रकट करता हूँ और धन्यवाद देता हूँ।

THE VICE-CHAIRMAN (SHRIMATI P.T. USHA): The question is:

That the Bill further to amend the Cinematograph Act, 1952, be taken into consideration.

The motion was adopted.

THE VICE-CHAIRMAN (SHRIMATI P.T. USHA): We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill.

THE VICE-CHAIRMAN (SHRIMATI P.T. USHA): In Clause 4, there is one Amendment (No. 1) by Dr. John Brittas. Hon. Member is absent. Amendment not moved.

Clause 4 was added to the Bill.

THE VICE-CHAIRMAN (SHRIMATI P.T. USHA): In Clause 5, there are three Amendments (Nos. 2 to 4) by Dr. John Brittas. Hon. Member is absent. Amendments not moved.

Clause 5 was added to the Bill.

Clause 6 was added to the Bill.

THE VICE-CHAIRMAN (SHRIMATI P.T. USHA): In Clause 7, there is one Amendment (No. 5) by Dr. John Brittas. Hon. Member is absent. Amendment not moved.

Clause 7 was added to the Bill.

Clause 8 was added to the Bill.

THE VICE-CHAIRMAN (SHRIMATI P.T. USHA): In Clause 9, there are two Amendments (Nos. 6 and 7) by Dr. John Brittas. Hon. Member is absent. Amendments not moved.

Clause 9 was added to the Bill.

THE VICE-CHAIRMAN (SHRIMATI P.T. USHA): In Clause 10, there is one Amendment (No. 8) by Dr. John Brittas. Hon. Member is absent. Amendment not moved.

Clause 10 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

THE VICE-CHAIRMAN (SHRIMATI P.T. USHA): Now, the Minister to move that the Bill be passed.

SHRI ANURAG SINGH THAKUR: Madam, I move:
That the Bill be passed.

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRIMATI P.T. USHA): We shall now take up the Special Mentions.

SPECIAL MENTIONS

***Safety on Railway premises**

SHRI TIRUCHI SIVA (Tamil Nadu): Madam, on 25th June, 2023, a 34-year old woman, on her way to board a train to Chandigarh with her family, was electrocuted to death near Gate Number 1 of New Delhi Railway Station after coming into contact with an exposed live wire on an electricity pole at the Railway Station complex, in the midst of heavy rain.

* Laid on the Table.

Northern Railways claimed that the accident occurred due to an insulation failure and not because of any deficiency in the railway's working system. Power distribution companies are responsible for electricity supply only to a certain portion of the New Delhi Railway Station, which excludes the leakages from the high mast lights that caused her death.

The incident took place on Railway property and the Railways should take responsibility for the maintenance of all electrical installations in its premises. But even after this sad tragedy, at various entry points, parking sites and exits of New Delhi Railway Station, exposed wires, shoddy and makeshift methods employed to manage open electric poles and junction boxes are witnessed. This negligence of Railway safety gains special importance post-Balasore accident.

I urge the Government to launch separate investigation into this death and immediately employ related prevention and safety measures. I also urge the Government and the Ministry of Railways to take prompt action and conduct a safety audit of all electric poles and electricity infrastructure to prevent any such incident in the future.

Demand to rename the country as Bharat by amending Article-1 of the Indian Constitution

श्री नरेश बंसल (उत्तराखंड): महोदया, आदरणीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी ने विगत 15 अगस्त को लाल किले से देश के नाम संबोधन में साफ कहा था कि दासता के प्रतीक चिन्हों से देश को मुक्ति दिलाना जरूरी है। पीएम, श्री मोदी ने अपने भाषण में आज़ादी के अमृत काल के लिए अपने बताए पाँच प्रणों में से एक प्रण औपनिवेशिक माइंडसेट से देश को मुक्त कराने का भी जिक्र किया था। विगत नौ सालों में प्रधान मंत्री, नरेन्द्र मोदी जी ने अनेक कदम उठाए हैं, बल्कि कई मौकों पर उन्होंने औपनिवेशिक विरासत, औपनिवेशिक प्रतीक चिन्हों को हटाने और उनकी जगह परंपरागत भारतीय मूल्यों और सोच को लागू करने की वकालत की है। अंग्रेजों ने देश का नाम 'भारत' से बदलकर 'इंडिया' कर दिया। भारत के स्वतंत्रता सेनानियों की मेहनत और बलिदानों के कारण 1947 में देश आज़ाद हुआ और संविधान में 1950 में हम भारतीयों ने लिख दिया- "इंडिया, दैट इज़ भारता।" हमारे देश का नाम हजारों सालों से 'भारत' ही रहा है और भारत को 'भारत' ही बोला जाना चाहिए, लेकिन इसके बजाय लिखा गया- "इंडिया, दैट इज़ भारता।" 'भारत' या 'भारतवर्ष' इस देश का वास्तविक नाम है। देश का अंग्रेजी नाम 'इंडिया' शब्द गुलामी की निशानी है। देश को मूल और प्रामाणिक नाम 'भारत' से ही मान्यता दी जानी चाहिए।

अतः आज़ादी के अमृत काल में अंग्रेजी गुलामी के प्रतीक को हटाकर, इस पुण्य, पावन धरा का नाम संविधान के अनुच्छेद एक में संशोधन कर पुनः 'भारत' रखा जाए तथा भारत माता को दासता की इस नाम रूपी बेड़ियों से आज़ादी दी जाए।

श्री सकलदीप राजभर (उत्तर प्रदेश): महोदया, मैं स्वयं को इस विषय के साथ संबद्ध करता हूँ।

डा. अनिल अग्रवाल (उत्तर प्रदेश): महोदया, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूँ।

THE VICE-CHAIRMAN (SHRIMATI P.T. USHA): Shri Mohammed Nadimul Haque. Hon. Member is not there. Dr. K. Laxman. Hon. Member is not there. Shri A.D. Singh. Hon. Member is not there. Shri Iranna Kadadi.

Demand for enhancement of amount under MPLAD Scheme

श्री ईरण कडाडी (कर्नाटक): महोदया, सांसद स्थानीय क्षेत्र विकास योजना (MPLADS) 1993 में पहली बार शुरू की गयी थी, जिसका उद्देश्य व्यक्तिगत सांसदों द्वारा अनुशंसित विकासात्मक कार्यों के लिए राशि उपलब्ध कराना है। इस निधि के माध्यम से सांसद अपने निर्वाचन क्षेत्रों में पेयजल, प्राथमिक शिक्षा, सार्वजनिक स्वास्थ्य, स्वच्छता और सड़कों आदि के क्षेत्र में सामुदायिक संपत्ति के निर्माण हेतु विकास कार्यों की सिफारिश कर सकते हैं। एक राज्य सभा सांसद अपने राज्य का प्रतिनिधित्व करता है और उसका चुनाव उस राज्य के विधायक करते हैं और इसी कारण एक राज्य सभा सांसद पर पूरे राज्य के विकास की महत्वपूर्ण जिम्मेदारी होती है। एमपीलैड्स निधि जिला प्राधिकरण को जारी की जाती है और सांसदों के पास केवल विकास कार्यों की सिफारिश करने की शक्ति होती है। इस निधि के माध्यम से सांसद सदस्यों को प्रत्येक वर्ष 2.5 करोड़ रुपये की दो किश्तों में 5 करोड़ रुपये की राशि वितरित की जाती है। इस राशि में से 18 प्रतिशत जीएसटी, 2 प्रतिशत भवन और अन्य सन्निर्माण कर्मकार कल्याण उपकर और 2 प्रतिशत प्रशासनिक व्यय काटा जाता है, जिसके कारण विकास कार्यों के लिए उपलब्ध राशि सिर्फ 3.5 से 4 करोड़ तक मिलती है। यह राशि एक जिले के हर गाँव में विकास कार्य करने के लिए पर्याप्त नहीं है और सरकारी कर कटने के कारण इसमें और दिक्कत आती है। सांसद स्थानीय क्षेत्र विकास योजना (MPLADS) एकमात्र निधि है, जिससे एक सांसद व्यक्तिगत स्तर पर अपने क्षेत्र में विकास कार्य को गति दे सकता है।

अतः मेरा सरकार से निवेदन है कि सांसद स्थानीय क्षेत्र विकास योजना के अंतर्गत दी जाने वाली निधि को बढ़ाकर 10 करोड़ किया जाए और इस निधि के माध्यम से जो भी सामुदायिक संपत्ति का निर्माण होता है, उसे कर मुक्त किया जाए।

Need for development of National Strategy for optimizing Artificial Intelligence (AI) for Accelerating India (AI)

श्री बिप्लव कुमार देब (त्रिपुरा): महोदया, पिछले एक साल में दुनिया भर में आर्टिफिशियल इंटेलिजेंस से जुड़ी टेक्नोलॉजी एवं संबंधित प्रणालियों का तेजी से विस्तार हुआ है।

THE VICE-CHAIRMAN (SHRIMATI P.T. USHA): Your text is in English and you are reading in Hindi.

श्री बिप्लब कुमार देब: महोदया, क्या मैं इंग्लिश में बोलूँ?

उपसभाध्यक्ष (श्रीमती पी. टी. उषा): जी हाँ। The text is in English.

SHRI BIPLAB KUMAR DEB: Madam, a rapid expansion of Artificial Intelligence (AI) technologies and related systems has taken place over the last one year across the globe. Artificial Intelligence has the potential to act as a kinetic enabler of the digital economy and innovation ecosystem in India. The optimal harnessing of the potential of Artificial Intelligence can also lead to more efficient delivery of personalized and interactive citizen-centric services through Digital Public Platforms to our 1.4 billion citizens.

The Union Government must develop a National Strategy with the objective of optimizing 'Artificial Intelligence (AI) for Accelerating India (AI)'. Efforts must be made to develop comprehensive programmes and schemes for leveraging Artificial Intelligence (AI) related transformative technologies to foster inclusion, innovation and adoption for social impact in the country. These initiatives will strengthen India's capabilities as a global leader in creating digital public infrastructure through the development of a robust ecosystem ensuring 'Responsible Artificial Intelligence (AI) for All'.

I urge the Government to look into it.

THE VICE-CHAIRMAN (SHRIMATI P.T. USHA): Dr. V. Sivadasan; absent. Shri Manas Ranjan Mangaraj; absent. Shrimati Jebi Mather Hisham; absent. Now, Dr. Kanimozhi NVN Somu.

***Demand to ban the online sale of Medicines and to regulate e-pharmacies in India with stringent law**

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Madam, online sale of medicines is currently not regulated and their existence will lead to a catastrophe since the online sale of drugs and medicines could not be checked and verified. There are no legal provisions on the use of online sale and distribution of drugs. Unregulated and

* Laid on the Table.

unlicensed sale of medicines will increase the risk of spurious, misbranded and sub-standard drugs being sold. People get addicted to drugs and are habitual of consuming them without a valid prescription which may lead to chronic disorders. In December, 2018, the Delhi High Court ordered the ban on online sale of medicines in India. Since then, multiple Court orders including those from Bombay, Madras and Patna High Courts have called for regulating e-pharmacies. The Ministry of Health pulled up twenty companies by issuing them a show-cause notice, for selling medicines online. Several online pharmacies sell prescription medicines without a valid prescription from a medical doctor, which can put safety and health of the consumers at risk. E-commerce websites have been caught on numerous occasions for selling fake products. Drugs are extremely potent substances and consuming wrong dose or fake medicine can have fatal consequences on the patient. The Government should find out the websites which are distributing and selling drugs in the country and impose a ban on the online sale and purchase of medicines and take stringent action against such pharmacies selling drugs online. Therefore, I urge upon the Government to ban the online sale of medicines and to regulate e-pharmacies with stringent law.

THE VICE-CHAIRMAN (SHRIMATI P.T. USHA): Shri Aneel Prasad Hegde; absent. Shri Binoy Viswam; absent. Shri Elamaram Kareem, absent. Shri Sandosh Kumar P, absent. Shri V. Vijayasai Reddy.

**Demand to consider railway recruitment of Course Completed Act Apprentices
(CCAAs)**

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Madam, it is very concerning that hundreds of eligible candidates, mostly from Andhra Pradesh, are being denied railway recruitment due to an unfair technicality.

In 2019, a notification was issued to fill one lakh vacancies, of which around 20,000 posts were reserved for Course Completed Act Apprentices (CCAAs). Accordingly, candidates completed their course by December, 2018 and also cleared the exam and got their National Apprenticeship Certificate. These candidates belong to Batch-109 of Apprentices trained in South Central Railway, mostly hailing from Andhra Pradesh.

Now, their candidature is being rejected because they did not clear the exam before the cut-off date of 12th April, 2019. But this is not the fault of the candidates since the exam was postponed from April, 2019 to July, 2019 due to general elections.

It is unfair to penalize the candidates, if the exam was postponed because of circumstances beyond their control. Even the certificate issued to the apprentices indicates April, 2019 as the date of qualification.

It is disheartening that Railways is applying this technicality and leaving hundreds of candidates in lurch. Even previously, appointment was given to Batch-108 candidates whose exam was also conducted after the cut-off date.

The largeness of the affected candidates merits a speedy resolution to this issue. I urge the hon. Railway Minister for his swift intervention, which will provide justice to these candidates who have been waiting for appointment for the past 4 years. Thank you very much, Madam.

THE VICE-CHAIRMAN (SHRIMATI P.T. USHA): The House stands adjourned to meet at 1100 a.m. on Friday, the 28th July, 2023.

The House then adjourned at thirty-seven minutes past four of the clock till eleven of the clock on Friday, the 28th July, 2023.

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